HARYANA PANCHAYATI RAJ ELECTION RULES, 1994

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HARYANA GOVERNMENT

DEVELOPMENT AND PANCHAYAT DEPARTMENT

Notification The 24th August, 1994

No.G.S.R.56/HA11/94/209/94—In exercise of the powers conferred by sub-sections (1) and (2) of Section 209 of the Haryana Panchayati Raj Act, 1994 (Haryana Act 11 of 1994) and with reference to Haryana Government, Development and Panchayats Department. Notification No.G.S.R.55/HA11/94/ S.209/94, dated the 16th August, 1994, and all other powers enabling him in this behalf, the Governor of Haryana hereby makes the following rules namely:-

CHAPTER - I

PRELIMINARY

- 1. Short title -- These rules may be called the Haryana Panchayati Raj Election Rules, 1994.
- 2. **Definition--** In these rules unless the context otherwise requires-
- (a) "Act" means the Haryana Panchayati Raj Act, 1994;
- (b) "Block Election Officer (Panchayat)" means the officer appointed by the State Election Commissioner as Block Election Officer (Panchayat) in consultation with the Government for conduct of elections to the Panchayats;
- (c) "Chairperson" means a Sarpanch of Gram Panchayat, Chairman of Panchayat Samiti and President of Zila Parishad, as the case may be;
- (d) "District Election Officer (Panchayat)" means the officer appointed by the State Election Commissioner as District Election Officer (Panchayat) in consultation with the Government for conduct of elections to the Panchayats;
- ¹[(e) "District Electoral Officer" means an officer appointed by the State Election Commissioner under rule 15A and entrusted with the work of preparation, revision and amendment of wardwise list of voters of each Gram Panchayat, Panchayat Samiti and Zila Parishad;]
- (f) "Form" means a form appended to these rules;
- (g) "Panchayat" means an institution of self-government constituted under Article 243B, for the rural areas and includes Gram Panchayat, Panchayat Samiti and Zila Parishad;

¹ Substituted vide notification GSR 58/HA. 11/94/209/ 99 dated 03.10.1994.

- (h) "State Election Commissioner" means the State Election Commissioner appointed under clause (1) of Article 243K of the Constitution of India read with clause (d) of rule 2 of the State Election Commissioner conditions of Service Rules, 1994;
- (i) "Voter list" means the list of voters of a ward of panchayat; and
- (j) words and expressions used but not defined, in these rules, shall have the same meanings as assigned to them in the Act.

CHAPTER - II

FORMATION OF WARDS AND RESERVATION

3. Number of panches to be elected to Gram Panchayat—There shall be six panches for a Gram Panchayat having population up to five hundred and for every additional five hundred population or fraction thereof one extra seat shall be provided subject to a maximum of twenty seats.

Explanation—If a fraction forms part of the number of a seat or the office computed under this rule or under rule 6, as the case may be, the number of seats or offices shall be increased to the next higher number in case the fraction consists of half or more of a seat or office and the fraction shall be ignored in case it consists of less than half of a seat or the office.

- **4. Matters to be taken into consideration in formation of wards**—(1) Each Panchayat area shall be divided into as many wards as the number of seats for panches, in such manner that the population of each ward, as far as practicable, shall be the same throughout the sabha area.
- (2) The wards in sabha area shall be demarcated keeping in view the compactness of houses on ground and similarly in the case of wards for Panchayat Samitis and Zila Parishads these shall be demarcated keeping in view the compactness of villages on ground as far as possible.
- (3) In any ward of Panchayat Samiti or Zila Parishad the sabha area shall, as far as possible the completely included.
- (4) Every ward shall be assigned a separate serial number at each level of Panchayat.
- (5) A list of wards determined under this rule shall be published by the Circle Revenue Officer in case of Gram Panchayats and by the Deputy Commissioner in case of Panchayat Samitis and Zila Parishad. In case of Gram Panchayat the list shall be affixed on the notice boards of the offices of Block Development and Panchayat Officer, Circle Revenue Officer and the Gram Panchayat and at any other conspicuous place in Sabha area. In case of Panchayat Samitis the affixation shall be on the notice boards of the offices of the Block Development and Panchayat Officer and Circle Revenue officers concerned. In case of Zila Parishad the list of wards shall be affixed, on the notice board of the District Election Officer (Panchayat) as well as offices of Block Samitis and Circle Revenue Officers and other conspicuous places.

- (6) Any elector of the Sabha area, Panchayat Samiti area or Zila Parishad area, as the case may be, may, if he objects to anything contained in the list affixed under sub-rule (5) submit his objection in writing to the Circle Revenue Officer concerned in his office in case of Gram Panchayat and to the Sub-Divisional Officer (Civil) concerned in case of Panchayat Samiti and Zila Parishad within three days of the publication of the list of wards under sub-rule (5).
- (7) On receipt of the objections, if any, the Circle Revenue Officer or the Sub-Divisional Officer (Civil), as the case may be, shall hold summary enquiry into every objection and shall record his decision thereon within five days from the date of its receipt.
- (8) An appeal against the order of the Circle Revenue Officer shall lie before the Sub-Divisional Officer (Civil) concerned. The appeal against the order of the Sub-Divisional Officer (Civil) shall be filed before the Additional Deputy Commissioner concerned. The appeal shall be filed within three days of the ²[receiving of the copy] of impugned order. The appeal shall be disposed of within a week from the date the appeal is preferred.
- (9) The list of wards as finalized after decisions of appeals shall be published by the Circle Revenue Officer and Deputy Commissioner, as the case may be.
- ³ [5. Power of Director, Deputy Commissioner and Sub-Divisional Officer (Civil) to determined reserved seats.- (1) The wards at each level of panchayat shall be divided in two groups i.e. one for the seats reserved for Scheduled Castes and another for the remaining seats. Each group shall be sequentially numbered on the basis of ascending order of serial number of wards assigned under sub-rule (4) of rule 4.
- (2) The sequential number of wards of a Gram Panchayat and Panchayat Samiti shall be assigned by the Sub Divisional Officer (Civil) concerned and of wards of Zila Parishad shall be assigned by the Deputy Commissioner concerned. Such list of sequential numbers shall be affixed at a conspicuous place in the concerned panchayat area by the said authorities.
- (3) The serial number and the sequential number assigned to a ward shall not be changed until and unless the number of wards in a Panchayat are increased or decreased on account of decennial census or for any other reason. In case of increase or decrease in the number of wards of a panchayat, the already assigned serial number and the sequential number of a ward shall remain same till the time majority of voters of that original ward continue to reside in that very ward and the newly created ward shall be given a new serial number and sequential number, as the case may be.
- (4) A ward or wards in which seat shall be reserved for members of Scheduled Castes ⁴[Backward Classes (A) or Backward Classes (B)], the same shall be determined by the Sub-Divisional Officer (Civil) concerned in case of Gram Panchayat and Panchayat Samiti and by the Deputy Commissioner in case of Zila Parishad.

² Substituted vide notification GSR 8/HA. 11/94/S. 209/ 97 dated 24.02.1997.

³ Substituted vide notification No. S.O.17/HA. 11/1994/S.209/2021 dated 08.04.2021.

⁴ Substituted vide notification No. S.O.12/HA. 11/1994/S.209/2025 dated 24.02.2025.

- (5) For the purpose of determination of maximum population of the persons belonging to Scheduled Castes and ⁵[Backward Classes (A)], the percentage of their population in each ward shall be considered.
- ⁶[(6) A ward or wards to be reserved for Backward Classes (A) shall be determined only after the determination of ward reserved for Scheduled Castes and these wards reserved for Scheduled Castes shall be excluded from the draw of lots for determination of wards for Backward Classes (A).
- (6A) A ward or wards to be reserved for Backward Classes (B) shall be determined only after the determination of ward reserved for Scheduled Castes and Backward Classes (A) and these wards reserved for Scheduled Castes and Backward Classes (A) shall be excluded from the draw of lots for determination of wards for Backward Classes (B).]
- (7) (a) For the purpose of allotting wards by lots for ⁷[Backward Classes (A) or Backward Classes (B)], the Sub-Divisional Officer (Civil) concerned or the Deputy Commissioner, as the case may be, shall ⁸[at least seven days before the draw of lots] by affixation at a conspicuous place and at the headquarter of the concerned Panchayati Samiti and Zila Parishad, as the case may be, stating that the lots shall be drawn in the office to be named in such notice and on the date and time specified therein before the persons who are present to witness the draw of lots.
- (b) The proceedings shall be recorded in writing and signed by the authorities specified under sub rule (4). Signature and thumb impression of at least two non-official persons along with their addresses witnessing the draw of lots shall also be obtained on such proceedings.
- ⁹ [(c) After draw of lots at each level of Panchayat, the list wards of Gram Panchayats, Panchayat Samitis and Zila Parishads so reserved for Scheduled Castes, Backward Classes (A) and women shall be published thereafter immediately by the authority as mentioned in sub-rule (4).]

CHAPTER – II

RESERVATION OF SEATS FOR CHAIRPERSON

¹⁰[6. **Determination of reserved seats of Chairperson of Panchayat.** (1) The panchayats at each level shall be divided in two groups i.e. one for the seats reserved for Scheduled Castes and another for the remaining seats. Each group shall be sequentially numbered on the basis of English alphabetical order of names of Panchayat, Panchayat Samiti and Zila Parishads, as notified under section 8, 57 and 119 of the Act, as the case may be.

⁵ Substituted vide notification No. S.O.79/HA. 11/1994/S.209/2022 dated 04.10.2022.

⁶ Substituted vide notification No. S.O.12/HA. 11/1994/S.209/2025 dated 24.02.2025.

 $^{^{7}}$ Substituted vide notification No. S.O.12/HA. 11/1994/S.209/2025 dated 24.02.2025.

⁸ Inserted vide notification No. S.O.79/HA. 11/1994/S.209/2022 dated 04.10.2022.

⁹ Substituted vide notification No. S.O.79/HA. 11/1994/S.209/2022 dated 04.10.2022.

¹⁰ Substituted vide notification No. S.O.17/HA. 11/1994/S.209/2021 dated 08.04.2021.

- (2) The sequential number to Gram Panchayats, Panchayat Samitis and Zila Parishads shall be assigned by the Director.
- (3) In case of increase in the number of Gram Panchayats, Panchayat Samitis and Zila Parishads, the sequential number assigned to a Panchayat at each level shall not be changed and a new sequential number shall be assigned to the newly created panchayat which shall be added at the end of that sequential numbering of the Gram Panchayats, Panchayat Samitis and Zila Parishads, as the case may be. However, in case of decrease in the number of Panchayats at any level of Panchayat, the sequential number shall be kept vacant.
- (4) Seats for Sarpanches in Gram Panchayats, Chairperson in Panchayat Samitis and Presidents in Zila Parishads to be reserved for members of Scheduled Castes shall be determined by the Director.
- (5) Seats for Sarpanches in Gram Panchayats to be reserved for members of ¹¹[Backward Classes (A) or Backward Classes (B)] by draw of lots shall be determined by rotation by the concerned Sub-Divisional Officer (Civil) after excluding the seats reserved for Scheduled Castes.
- (6) Seats for Sarpanch, Gram Panchayat, Chairman, Panchayat Samiti and President, Zila Parishad reserved for Scheduled Castes shall be rotated to different Gram Panchayats, Panchayat Samitis and Zila Parishads, as the case may be. List of Panchayats at any level having population of Scheduled Castes more than ten percentage of the total population of the panchayat shall be prepared in ascending order of the number of times the panchayat has been reserved for Scheduled Castes after the enforcement of the Act. Such panchayats within their categories shall further be listed in descending order of percentage of population of Scheduled Castes in that panchayat area. The requisite number of panchayats shall be reserved for Scheduled Castes as per the serial number of the list so prepared: Provided that the Panchayats least number of times reserved or never reserved for Scheduled Castes since the commencement of the Act and having maximum percentage of Scheduled Castes population shall be reserved for Scheduled Castes.
- (7) For the purpose of determination of maximum population of the persons belonging to Scheduled Castes, the percentage of their population in each Panchayat will be considered.
- (8) For the purpose of draw of lots, a notice in which the place, date and time for drawal of lots has been described, shall be affixed at least seven days before the draw of lots by the authorities described in subrule (4) in the following manner, namely:-
- (1) In case of Gram Panchayat, the notice shall be exhibited, –
- (a) in the office of concerned Block Development and Panchayat Officer;
- (b) in the office of the Tehsildar within which block lies;
- (c) in the office of concerned Panchayat Samiti; and

¹¹ Substituted vide notification No. S.O.12/HA. 11/1994/S.209/2025 dated 24.02.2025.

(d) in every Gram Panchayat within the block concerned;

- ¹⁴ [(9) The proceedings shall be recorded in writing and signed by the authorities specified under sub-rule (5) Signature and thumb impression of at least two private persons along with their addresses witnessing the draw of lots shall also be obtained on such proceedings.]
- (10) After draw of lots at each level of Panchayat, the list of Gram Panchayats, Panchayat Samitis and Zila Parishads so reserved for Scheduled Castes, ¹⁵[Backward Classes (A) or Backward Classes (B)] and women shall be published thereafter immediately by the authority as mentioned in sub-rule (4) and (5).]
- **7. Assistance in the matter of reservation.**—The State Government, Director of Panchayats, Deputy Commissioner and the competent authority under these rules for any purpose may take necessary assistance from their subordinate officers in the matter of formation of wards, reservation and allotment of seats.

CHAPTER – IV

LIST OF VOTERS

- ¹⁶ [8. Preparation of ward wise list of voters.- (1) The Deputy Commissioner-cum-District Election Officer (P) under the superintendence, direction and control of the State Election Commission, shall by notification cause to distribute the electors of Legislative Assembly constituency or a part thereof of the existing electoral roll prepared by Election Commission of India under the provisions of the Representation of People Act, 1950 (Central Act 43 of 1950), for the time being in force, which falls in the relevant ward of the Gram Panchayat, Panchayat Samiti and Zila Parishad, subject to any amendment, deletion or addition or any inclusion of any name by the Election Commission of India.
- (2) The electoral roll updated by the Election Commission of India up to the date of notification issued by the State Election Commission for the preparation of ward wise list of voters as per sub rule (1) above, shall be taken into account. The electors of Legislative Assembly constituency, so distributed ward wise shall be the list of voters for that ward of the Gram Panchayat, Panchayat Samiti and Zila Parishad which shall be prepared in Hindi in Devnagri script and in such other language or languages and in such form as the State Election Commission may direct.

¹² Omitted vide notification No. S.O.79/HA. 11/1994/S.209/2022 dated 04.10.2022.

¹³ Omitted vide notification No. S.O.17/HA. 11/1994/S.209/2021 dated 08.04.2021.

¹⁴ Substituted vide notification No. S.O.79/HA. 11/1994/S.209/2022 dated 04.10.2022.

¹⁵ Substituted vide notification No. S.O.12/HA. 11/1994/S.209/2025 dated 24.02.2025.

¹⁶ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

- (3) As soon as the ward wise list of voters of a Gram Panchayat, Panchayat Samiti and Zila Parishad is prepared, the same shall be published as draft together with a notice intimating the date by which claims and objections with regard to the ward wise list of voters may be presented to the District Electoral Officer specified therein. A copy of the ward wise list of voters of each ward of Gram Panchayat, Panchayat Samiti and Zila Parishad along with a notice shall be affixed at the office of the Gram Panchayat, Panchayat Samiti or Zila Parishad, as the case may be, and on the notice boards of the tehsil office and Block Election Office within which the village be and, if the list of voters pertains to a ward of Zila Parishad, on the notice board of the District Election Officer (Panchayat) concerned and at one or two conspicuous place(s) in each village to which the list pertains: Provided that a period for filing claims and objections shall not be less than five days.
- (4) (i) Every claim and objection regarding distribution of voters ward wise shall be addressed and presented to the District Electoral Officer in the prescribed Form 1A or 1B and may be sent by registered post: Provided that claims in Form 1A may be filed by the applicant, who intends to include his name, make correction in its entry or transposing of his name in another ward in the list of voters. Objections in Form 1B may be filed by the applicant who intends to object inclusion of name or seek deletion of a name from the list of voters: Provided further that only that person can file claim for inclusion of name in the list of voters of Gram Panchayat, Panchayat Samiti and Zila Parishad, whose name appear in the respective electoral roll of legislative assembly, but do not appear in the draft list of voters published under sub- rule (3) of this rule.
- (ii) The District Electoral Officer shall maintain a register of claims in Form 1E and register of objections in form 1F, entering therein the particulars of every claim or objection, as the case may be, as and when it is received.
- (iii) Any claim or objection under sub-rule (4) (i), which is not filed within the prescribed period or, if filed, by a person not entitled to file the same, shall be rejected.
- (iv) If any claim or objection is presented by a person to the District Electoral Officer who is not authorized to receive it, such District Electoral Officer shall at once return it to the person presenting it for presentation to the appropriate District Electoral Officer.
- (v) Where a claim or objection is not disposed off under sub-rule (4) (iii) or (iv) and the period prescribed for the presentation of claims and objections has expired, the District Electoral Officer shall forthwith post at his office a list of all claims and objections received together with notice showing the date on which and the place at which such claims and objections shall be heard and a copy of the objection shall be served upon the person regarding whom it is made.
- (vi) The District Electoral Officer may, on an application received in this regard or on his own motion, if satisfied that the draft list of voters is at variance with the relevant part of the electoral roll of the Assembly on account of any mistake in the draft list, he shall amend the list so as to bring it in conformity with the said electoral roll and for that purpose may amend, delete or add an entry in that list.

- (vii) On the date and at the place fixed under sub rule (v) above, the District Electoral Officer shall give hearing to the concerned persons and decide the claims and objections within three days from the date of receipt, after hearing the parties concerned or their authorized agents and, in case any person objects to the admission of such a claim, after considering such a claim and considering such evidence, as may be produced or may appear necessary to him, he shall—
- (a) reject any claim or objection which does not comply with any of the provisions of these rules or pass such orders as he may deem fit;
- (b) dismiss any case in which the claimant or objector is not present or is not represented.
- (viii) Any person aggrieved by any such order of the District Electoral Officer, may file appeal within three days from the date of order to the District Election Officer (P), who shall within three days either confirm such order, or set aside or pass such other order with respect to the claim or objection, as he may deem fit. The order of the District Electoral Officer subject to the decision of the District Election Officer (P) in an appeal shall be final.
- (ix) As soon as the District Electoral Officer has disposed off all the claims and objections presented before him, he shall forward a list of such claims and objections along with his orders thereon to the District Election Officer (P) who shall cause the ward wise list of voters to be corrected, in accordance with the orders passed by the District Electoral Officer or by him in an appeal under sub-rule (4) (vii) and sub rule (4) (viii), as the case may be. The list of voters so amended shall be final and two copies thereof duly signed by the District Electoral Officer and District Election Officer (Panchayat) shall be kept in their offices and shall be published in the manner prescribed under sub-rule (3) together with list of additions and corrections prepared in accordance with the said orders. Any ward wise list of voters corrected and published under the provisions of sub-rule (4) (ix) shall come into force from the date of such publication.".]

- 11. Inspection and issue of certified copies—Every member of the public shall have the right to inspect the voters list referred to in ¹⁸[sub rule (3) or sub-rule (4)(ix) of rule 8] on payment of a fee of rupees two and certified copies of the same may be issued by the District Electoral Officer to an applicant on payment of fee as fixed by State Election Commissioner.
- ¹⁹[12. Duration of voters list and their revision- (1) The voters list shall, unless otherwise directed by the State Election Commissioner, Haryana, be revised in the prescribed manner

¹⁷ Omitted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

¹⁸ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

¹⁹ Substituted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

before each general election to a Panchayati Raj Institutions and for any ward or a Gram Panchayat before a bye-election to fill a casual vacancy in such a ward or Gram Panchayat, as the case may be:

Provided that if for any reason, the voters list is not revised, the validity or continued operation of the existing voters list shall not thereby be affected:

Provided further that, subject to the other provisions of these rules, the voters list for the ward as in force at the time of the issue of any such direction shall continue to be in force until the completion of the special revision so directed.

- (2) The voters list for every ward shall be revised under sub-rule (1) either intensively or summarily, as the State Election Commissioner, Haryana may direct.
- (3) Where the voters list or any part thereof is to be revised intensively, it shall be prepared afresh and ²⁰[rules 8] shall apply in relation to such revision as they apply in relation to the first preparation of a voters list.
- (4) When the voters list or any part thereof is to be revised summarily, the District Election Officer (Panchayats) shall cause to be prepared a list of amendments to the relevant parts of the voters list on the basis of such information as may be readily available and publish the voters list together with the list of amendments in draft and the provisions of ²¹[rules 8] shall apply in relation to such revisions as they apply in relation to the first preparation of a voters list.
- (5) Where at any time, between the publication of draft of the revised voters list under sub-rule (3) read with ²²[sub-rule (3) of rule 8] or of the voters list and the list of amendments under sub-rule (4) and the final publication of the same under ²³[sub-rule (4)(ix) of rule 8], any names have been decided to be included in the voters list for the time being in force under rule 12-B, the District Election Officer (Panchayat) shall cause the name to be included also in the revised voters list unless there is, in his opinion, any valid objection to such inclusion.]

²⁵[12 B. Inclusion, deletion and correction of names in the ward wise list of voters finally published.- Any person whose name is not included in the ward wise list of voters finally published may apply to the Deputy Commissioner-cum-District Election Officer (P) for addition/deletion/ correction of his/her name in the ward wise list of voters:

²⁰ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

²¹ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

²² Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

²³ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

²⁴ Omitted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

²⁵ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

Provided that the addition/deletion or correction of any name in the ward wise list of voters of Gram Panchayat, Panchayat Samiti and Zila Parishad can only be made, if the name of claimant/applicant exists in the relevant part of assembly electoral roll till the first day of filing nomination papers for the elections of Gram Panchayat, Panchayati Samiti and Zila Parishad.]

²⁷[13. Custody and preservation of voters list and connected papers.- (1) After the voters list for a Gram Panchayat, Panchayat Samiti or Zila Parishad or any of its ward has been finally published, the following papers shall be kept in the record room of the Deputy Commissioner-cum-District Election Officer (Panchayats) or at such other place as the State Election Commissioner may, by order, specify until the expiration of one year after the completion of the next intensive revision of that voters list,-

- (a) one complete copy of the voters list and complete manuscript voters list and duplicating pasting files;
- (b) all claims and objections to the draft voters list;

- (d) all ²⁹ [appeals] submitted to the District Election Officer (Panchayats) under ³⁰ [sub-rule (4)(viii) of rule 8];
- (e) all applications submitted to the District Election Officer (Panchayats) under ³¹[rule 12 B]; and
- (f) all decisions and directions of the District Electoral Officer, District Election Officer (Pancahyat).
- One complete copy of the voters list for each ward of Gram Panchayat, Panchayat Samiti and Zila Parishad duly authenticated by the District Election Officer (Panchayat) or by any other officer authorized by him shall be kept in the record room of the District Election Officer (Panchayat) or at such place as the State Election Commissioner may, by order, specify until the expiration of one year after the completion of the next intensive revision of that voters list.]

²⁶ Omitted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

²⁷ Substituted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

²⁸ Omitted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

²⁹ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

³⁰ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

³¹ Substituted vide notification No. S.O.73/HA. 11/1994/209/2019 dated 20.09.2019.

³²[13A.Disposal of voters list and connected papers.- The papers referred to in rule 13 shall, on the expiry of the period specified therein, be disposed of in such manner as the State Election Commissioner, Haryana may direct.".

13B. Identity cards for voters in notified wards.- With a view to prevent impersonation of voters and facilitating their identification at the time of poll, the State Election Commission may, by notification in the Official Gazette direct that the Voter's Identity Card issued by the Election Commission of India shall be adopted for the Panchayat elections in the State and the provisions of rules, instructions and orders made in this regard by the Election Commission of India, subject to such modifications as may be issued by the State Election Commission, shall be applicable for production by the voters at the time of poll of Panchayat election.]

CHAPTER - V

ADMINSTRATIVE MACHINERY FOR CONDUCT OF ELECTION

- **14. Authority for conducting elections**—Notwithstanding anything contained in these rules, the State Election Commissioner may issue such special or general orders or direction which may not be inconsistent with the provisions of the Act for fair and free elections.
- 15. District Election Officer (Panchayat) and Deputy District Election Officer (Panchayat)—(1) The State Election Commissioner may in consultation with the Government, appoint one or more Deputy District Election Officers (Panchayat) as may be found necessary to assist the District Election Officer (Panchayat) in the conduct of election of Panchayats in the district.
- (2) The District Election Officer (Panchayat) shall also be ex-officio Returning Officer (Panchayat) for elections to Zila Parishad.
- ³³[15A Appointment of District Electoral Officer—(1) The State Election Commissioner shall appoint a District Electoral Officer for each district in the State of Haryana, who shall be an officer of the Government;

Provided that the State Election Commissioner may appoint more than one officers as District Electoral Officer for a district if the State Election Commissioner is satisfied that the functions of the office of the District Electoral Officer cannot be performed satisfactorily by such officer.

(2) Where more than one District Electoral Officers are appointed for a district under the proviso to sub-rule (1), the State Election Commissioner shall, in the order appointing the

³² Inserted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

³³ Inserted vide notification GSR 58/HA. 11/94/209/ 94 dated 03.10.1994.

District Electoral Officers, also specify the area in respect of which such officer shall exercise jurisdiction.

- (3) The District Electoral Officer shall also perform such other functions as may be entrusted to him by the State Election Commissioner or by the District Election Officer (Panchayat). [Vide LSP III dated 3.10.1994.]
- (4) The District Electoral Officer may, subject to any prescribed restrictions, employ such persons as he thinks fit for the preparation, revision and amendment of the ward-wise list of voters of each Gram Panchayat, Panchayat Samiti and Zila Parishad.

Explanation—The District Electoral Officer appointed by the State Election Commissioner under this rule shall be deemed to be "the specified officer" for purposes of sub-section (2) of Section 166 of the Act."]

16. Appointment of Returning Officer (Panchayat)—The State Election Commissioner or when so authorized by him the District Election Officer (Panchayat), shall appoint an officer of the Government not below the rank of Class II officer as a Returning Officer (Panchayat) for every election to fill a seat in any Panchayat Samiti or Gram Panchayat:

Provided that nothing contained in this rule shall prevent the State Election Commissioner or the District Election Officer (Panchayat) from appointing same person to be Returning Officer (Panchayat) for election of more than one Panchayat Samitis or Gram Panchayats.

- 17. Appointment of Assistant Returning Officer (Panchayat).—(1) The State Election Commissioner or when so authorized by him the District Election Officer (Panchayat) may appoint one or more persons as Assistant Returning Officer (Panchayat) to assist the Returning Officer (Panchayat) in the performance of his functions.
- (2) Every Assistant Returning Officer (Panchayat) shall, subject to the control of the Returning Officer (Panchayat), be competent to perform all or any of the functions of the Returning Officer (Panchayat).
- 18. Returning Officer (Panchayat) to include Assistant Returning Officer (Panchayat) performing functions of Returning Officer—Any reference in these rules to the Returning Officer (Panchayat) shall, unless the context otherwise requires, be deemed to include an Assistant Returning Officer (Panchayat) if he is so authorized to perform the functions of Returning Officer (Panchayat).
- 19. General duty of Returning Officer (Panchayat).—It shall be the general duty of the Returning Officer (Panchayat) in any election to perform all such acts and things as may be necessary for effectively conducting the election in the manner provided by these rules.
- **20. Polling Station**—The District Election Officer (Panchayat) shall provide sufficient number of polling stations for every election under these rules and shall, not later than ³⁴[twenty] days

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³⁴ Substituted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

before the date of poll, publish a list, and affix a copy of such list on the notice board of the office of the Deputy Commissioner, Additional Deputy Commissioner, Zila Parishad, Sub-Divisional Officer (Civil), Block Development and Panchayat Officer, Panchayat Samiti and the Gram Panchayat concerned and at conspicuous place within the sabha area concerned, showing the polling station, the areas for which they will be set up and the description of the office(s) for which votes shall be cast in the polling station.

³⁵ [21. Appointment of Presiding and Polling Officer- (1) The District Election Officer (Panchayat) or when so authorized by him the Additional Deputy Commissioner shall appoint a Presiding Officer for each polling station and such Polling Officer or officers to assist the Presiding Officer, as he thinks necessary:

Provided that no person, who is not a Government servant or an servant of any authority under the municipal law or any public undertaking under the Government, shall be appointed as Presiding Officer:

Provided further that if a Polling Officer is absent from the polling station, the Presiding Officer may appoint any person, who is present at the polling station other than a person who has been employed by or on the behalf of, or has been otherwise working for, a candidate in or about the election, to be the Polling Officer during the absence of the former officer and inform the Returning Officer (Panchayat) and District Election Officer (Panchayat) or the officer so authorized by him as the case may be.

- (2) A Polling Officer shall subject to the direction of the State Election Commissioner, if so authorized by the Presiding Officer, perform all or any of the functions of Presiding Officer under these rules.
- (3) If the Presiding Officer, owning to illness or any other unavoidable cause, is obliged to absent himself from the polling station, his functions shall be performed by such Polling Officer as has been previously authorized by the District Election Officer (Panchayat) or any officer authorized by him, as the case may be, to perform such functions during any such absence.
- (4) Reference in these rules to the Presiding Officer shall, unless the context otherwise requires, be deemed to include any person performing any function which he is authorized to perform under sub-rule (2) or, as the case may be under sub-rule (3).]
- **22. General duty of Presiding Officer**—It shall be the general duty of the Presiding Officer at a polling station to maintain order threat and to see that the poll is fairly taken.
- **23.** Control—The Returning Officer (Panchayat), Assistant Returning Officer (Panchayat), Presiding Officer, Polling Officers and all other persons appointed in accordance with these rules, shall within the over all direction and control of the State Election Commissioner, work under the control of District Election Officer (Panchayat).

³⁵ Substituted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

³⁶[23A. Officers and staff deemed to be on deputation to State Election Commission.-

The Officers and staff deputed for election duty in connection with the preparation, revision and correction of the voters lists for, and the conduct of, all elections shall be deemed to be on deputation to the State Election Commission for the period during which they are so deputed and such officers and staff shall, during that period, be subject to the control, superintendence and discipline of the State Election Commission.]

CHAPTER - VI

CONDUCT OF ELECTION

- ³⁷[24. Fixation of various stages of elections- (1) The State Election Commissioner, Haryana shall frame a programme for elections in accordance with the time Schedule prescribed by the State Election Commission.
- (2) The District Election Officer (Panchayat) shall by notice in Form 2 or 3, which shall be published at least five clear days before the first day fixed for making nominations, shall specify the date or dates, on, by or within which,-
- (i) the nomination papers shall be presented:

Provided that a period of not less than five days shall be specified for presentation of nomination papers.

- (ii) the list of nomination papers shall be pasted;
- (iii) the nomination papers shall be scrutinized;
- (iv) a candidate may withdraw his candidature:

Provided that the allotment of symbol shall be made immediately after the date fixed for withdrawal of the candidature.

- (v) the list of contesting candidates shall be posted;
- (vi) the poll shall be held:

Provided that the allotment of symbol shall be made immediately after the date fixed for withdrawal o the candidature.

- (v) the list of contesting candidates shall be posted;
- (vi) the poll shall be held:

³⁶ Inserted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

³⁷ Substituted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

Provided that the date of poll shall not be earlier than the seventh day after the last date fixed for the withdrawal of the candidatures;

- (vii) the ballot papers shall be counted (here time and place fixed for the purpose shall also be specified); and
- (viii) the result of election shall be declared.
- (3) The last date for making nomination papers, their scrutiny and withdrawal shall not be public holidays. If any of the last dates for these purposes happens to be a public holiday such nominations, scrutiny and withdrawal shall take place the next succeeding day, which is not a public holiday.
- (4) The State Election Commissioner, Haryana may, by an order amend, vary or modify or rescind the election programme at any time:

Provided that unless the State Election Commissioner, Haryana otherwise directs, no such order shall be deemed to invalidate any proceedings already taken before the date of the order.]

25. Manner of publication of notice under rule 24—The notice under rule 24 shall be published not less than ³⁸[ten] days ³⁹[before the first day fixed for making nominations] and a copy of such notice affixed on the notice board in the office of the Zila Parishad, Panchayat Samiti and the Gram Panchayat concerned:

Provided that a copy of the notice in respect of any election of Gram Panchayat shall be exhibited at a conspicuous place in the Gram Panchayat area

- **26.** Nomination of Candidates—(1) Any person may be nominated as a candidate for election to fill a seat if he is qualified to be elected to fill that seat under the provisions of the Act.
- (2) Every nomination paper presented under rule 27 shall be Form 4.
- 40 [(3) A nomination paper along with Form 4-A 41 [and Form 4-B] shall be supplied by the Returning Officer (Panchayat) to any voter on demand.]
- ⁴²[(4) A candidate shall have to furnish full and complete information in Form 4-A ⁴³[and Form 4-B] before the Returning Officer alongwith nomination paper:

³⁸ Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

³⁹ Substituted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

⁴⁰ Substituted vide notification No. S.O.134/HA. 11/1994/S.209/2015 dated 25.06.2015.

⁴¹ Inserted vide notification No. ECA-1/2015/792 dated 15.09.2015.

⁴² Inserted vide notification No. S.O.134/HA. 11/1994/S.209/2015 dated 25.06.2015.

⁴³ Inserted vide notification No. ECA-1/2015/792 dated 15.09.2015.

Provided that the candidate seeking to contest the election of the seat of Member Panchayat Samiti and Member Zila Parishad shall have to furnish the information on a non-judicial stamp paper/document paper (Pucca Paper) and sworn before the First Class Magistrate or a Notary Public or a Commissioner of Oath appointed by the High Court or before the Sub-Divisional Officer (Civil)/Tehsildar/Naib Tehsildar (conferred with the powers of Executive Magistrate) having jurisdiction to the area:

Provided further that the candidate seeking to contest the election of the seat of Panch and Sarpanch of a Gram Panchayat shall have to furnish the information on a plain paper.]

- **27. Presentation of nomination papers**—On or before the date appointed under clause (a) of rule 24, each candidate shall in person deliver to the Returning Officer (Panchayat) or Assistant Returning Officer (Panchayat) so authorized by the Returning Officer (Panchayat) for that purpose during the time and at the place specified in the notice made under rule 24, a duly completed nomination paper in Form 4, ⁴⁴[Form 4-A and Form 4-B] signed by the candidate.
- **28. Deposits**—(1) A candidate shall not be deemed to be duly nominated for election unless he has deposited or caused to be deposited in Government treasury or sub-treasury or with the Returning Officer (Panchayat) in cash—
- ⁴⁵[(a) in case of panch from any ward a sum of one hundred rupees and where a candidate is a member of Scheduled Caste or Backward Class a sum of forty rupees;
- (b) in case of a sarpanch a sum of two hundred rupees and where a candidate is a member of Scheduled Caste or Backward Class a sum of one hundred rupees;
- (c) in case of a member of Panchayat Samiti a sum of three hundred rupees and where a candidate is a member of Scheduled Caste or Backward Class a sum of one hundred and fifty rupees;
- (d) in case of member of Zila Parishad a sum of four hundred rupees and where the candidate is a member of Scheduled Caste or Backward Class a sum of two hundred rupees.]
- (2) If a candidate, by whom or on whose behalf the deposit, referred to in sub-rule (1) has been made, is not elected and the number of votes polled for him is less than one-third of the votes polled for the candidate who is declared elected, the deposit shall be forfeited to the Government;

Provided that in the case of a candidate for the election of Sarpanch, the deposited money shall be forfeited if he fails to secure one-tenth of the total number of votes polled for the office of Sarpanch.

(3) (a) The deposit in the following cases shall, by an order in writing of the Returning Officer, be returned to the candidate or where he is dead, to his legal representative:

⁴⁴ Inserted vide notification No. ECA-1/2015/792 dated 15.09.2015.

⁴⁵ Inserted vide notification No.ECA-1/2015/792 dated 15.09.2015.

- (i) where the nomination paper of the candidate has been rejected; or
- (ii) where the candidate has withdrawn his nomination paper within the specified time; or
- (iii) Where the candidate had died before the commencement of the poll.
- (b) Where the money was deposited in treasury or sub-treasury, the challan shall be endorsed by the Returning Officer in favour of the candidate or his legal representative, as the case may be.
- (c) Where the money was deposited with the Returning Officer the latter shall return it to the candidate or his legal representative, as the case may be.
- (d) The deposit in the following cases will be returned as above after the declaration of the result of election:-
- (i) where the candidate, though not elected, does not forfeit his deposit under sub-rule (2); or
- (ii) where the candidate is elected.
- (4) The deposit shall be returned to the candidate, or, if not made by him to the person by whom it was made or to his legal representative, as the case may be.
- **29. Notice of nomination and time and place for scrutiny**—The Returning Officer (Panchayat) shall on receiving the nomination paper under rule 27 inform the person or persons delivering the same, of the day, time and place fixed for the scrutiny of nomination paper and shall enter on the nomination paper its serial number and shall sign thereon a certificate stating the date on which and the hour at which the nomination paper has been delivered to him and shall, as soon as may be, thereafter, cause to be affixed on the notice board in his office a notice of the nomination containing descriptions similar to those contained in the nomination paper of the candidate.
- **30. Scrutiny of nomination**—(1) On the date fixed for the scrutiny of nomination papers under rule 24, the candidates, their election agents, and one other person duly authorized in writing by each candidate, but no other person, may attend at the time and place appointed in this behalf under rule 24 and the Returning Officer (Panchayat) shall given them all reasonable facilities for examining the nomination papers of all candidates which have been delivered as required by rule 27.
- (2) The Returning Officer (Panchayat) shall then examine the nomination papers and shall decide all objections which may be made to any nomination and may either on such objections or on his own motion after such summary inquiry if any, as he thinks necessary, reject any nomination paper on any of the following grounds, that is to say—
- (a) that the candidate is disqualified for being elected to fill the seat by or under the Act;
- (b) that there has been a failure to comply with any of provisions of rules 26,27 or 28; and

- (c) that the signature of the candidate on the nomination paper is not genuine.
- (3) The Returning Officer (Panchayat) shall not reject any nomination paper on the ground of mere clerical or printing error or any defect which is not of a substantial character.
- (4) The Returning Officer (Panchayat) shall hold the scrutiny on the date appointed in this behalf under clause (b) of rule 24 and shall not allow any adjournment of the proceedings except when such proceedings are interrupted or obstructed by riot or other violence or by cause beyond his control;

Provided that in case any objection is raised by the Returning Officer (Panchayat) or is made by any other person, the candidate may be allowed time to rebut if not later than the next day, and the Returning Officer (Panchayat) shall record his decision on the date to which the proceedings have been adjourned.

- (5) The Returning Officer (Panchayat) shall endorse on each nomination paper his decision regarding accepting or rejecting the same and, if the nomination paper is rejected, shall record in writing a brief statement of his reasons for such rejection. The order passed by the Returning Officer (Panchayat) shall be final.
- (6) For the purpose of this rule the production of a certified copy of an entry made in the voters list of the relevant village shall be conclusive evidence of the right of any voter named in that entry to stand for election, unless it is proved that the candidate is disqualified.
- (7) Immediately after all the nomination papers have been scrutinized and decisions accepting or rejecting the same have been recorded, the Returning Officer (Panchayat) shall prepare a list of candidates whose nomination papers have been accepted. After the scrutiny is over the Returning Officer (Panchayat) shall affix the list on his notice board and shall record the date on which and the time at which, the list was so affixed.
- **31.** Withdrawal of candidature—(1) Any candidate may withdraw his candidature by delivering notice in Form 5 to the Returning Officer (Panchayat), on the date and by the hour appointed under clause (c) of Rule 24.
- (2) The notice may be given either by the candidate in person or by his election agent who have been authorized in this behalf in writing by the candidate.
- (3) No person who has been given a notice of withdrawal of his candidature under sub-rule (1) shall be allowed to cancel such notice.
- (4) The Returning Officer (Panchayat) on being satisfied as to the genuineness of a notice of withdrawal and the identity of the person delivering it under sub-rule (1), shall cause a notice to be affixed on the notice board in his office.
- **32. Preparation of list of contesting candidates**—(1) Immediately after the expiry of the period within which candidature may be withdrawn under rule 24, the Returning Officer

(Panchayat), shall prepare and publish in Forms 6,7,8 or 9 a list of contesting candidates, that is to say, candidates whose nomination papers have been finally accepted and who have not withdrawn their candidature within the said period for the office of panch, sarpanch, or member of Panchayat Samiti or Zila Parishad respectively.

- (2) The said list shall, subject to the provisions of sub-rule (3), contain the names in alphabetical order in Hindi in Devnagari script and the addresses of the contesting candidates as given in the nomination papers.
- (3) The list of contesting candidates referred to in sub-rule (1), shall contain the particulars set out in the form referred to in sub-rule (1), and shall be prepared in Hindi in Devnagri Script.
- **33. Symbols for elections**—(1) Where a poll becomes necessary the Returning Officer (Panchayat) shall assign to each candidate anyone of the symbols determined by the State Election Commissioner in the manner prescribed by him.
- (2) A list of symbols shall be published by the State Election Commissioner in the Official Gazette and he may in the like manner add to or vary such list.
- (3) The allotment by Returning Officer (Panchayat) of any symbol to a candidate shall be final.
- (4) Every candidate or his election agent shall be informed of the symbol allotted to the candidate.
- **34.** Publication of list of contesting candidates—The Returning Officer (Panchayat) shall immediately after its preparation, cause a copy of the list of contesting candidates along with the symbols allotted to them to be affixed on the notice board in his office and shall also supply a copy thereof, to each of the contesting candidates on demand.

CHAPTER – VII

CANDIDATES AND THEIR AGENTS

- **35.** Appointment of election agent and revocation of such appointment—(1) If a candidate desires to appoint an election agent such appointment shall, subject to the provisions of sub-rules (2) and (3), be made in Form 10 either at the time of delivering the nomination paper or at any time before election ⁴⁶ [but a candidate at an election may appoint only person to be his election agent.]
- (2) The appointment of the election agent may be revoked by the candidate at any time by a declaration in writing signed by him and lodged with the Returning Officer (Panchayat). Such revocation shall take effect from the date on which it is lodged. In the event of such revocation or

⁴⁶ Added vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

in the event of the death of election agent before or during the period of the election, the candidate may appoint a new election agent in accordance with the provisions of sub-rule (1).

- (3) No person, who is for the time being disqualified under the Act from being elected or from voting at any election of Gram Panchayat, Panchayat Samiti or Zila Parishad, as the case may be, shall so long as the disqualification subsists be appointed as an election agent.
- ⁴⁷[35A. Appointment of Polling agent (1) At an election at which poll is to take place, any contesting candidate or his election agent may appoint one agent and one relief agent to act as polling agents of such candidate at each polling station. Such appointment shall be made by a letter in writing in duplicate in Form 22 signed by the candidate or his election agent.
- (2) The candidate or his election agent shall deliver the duplicate copy of the letter of appointment to the polling agent who shall, on the date fixed for the poll, present it to, and sign the declaration contained therein before the Presiding Officer. The Presiding Officer shall retain the duplicate copy presented to him in his custody. No polling agent shall be allowed to perform any duty at the polling station unless he has complied with the provisions of this sub-rule. (inserted vide No.GSR 64/II.A.11/94/S./209/94, dated 4th November, 1994)
- **35B.** Appointment of counting agent—(1) Each contesting candidate or his election agent may appoint one or more persons, but not exceeding such number as may be determined by the District Election Officer (Panchayat) to be present, as his counting agent or agents at the counting of votes, by a letter in writing in duplicate in Form 23 signed by the candidate or his election agent.
- (4) The candidate or his election agent shall also deliver the duplicate copy of the letter of appointment to the counting agent who shall on the date fixed for counting of vote present it to, and sign the declaration contained therein before the Returning Officer (Panchayat) or Assistant Returning Officer (Panchayat). Such officer shall retain the duplicate copy presented to him in his custody. No counting agent shall be allowed to perform any duty at the place fixed for the counting of votes, unless he has complied with the provisions of this sub-rule. (inserted vide No.GSR 64/II.A.11/94/S./209/94, dated 4th November, 1994)
- **35C.** Revocation of the appointment or death of polling agent—(1) The appointment of the polling agent may be revoked by the candidate at any time ⁴⁸[* * * * * * *] by a declaration in writing signed by him.
- (2) Such declaration shall, --
- (a) in the case where the appointment is revoked not less than five days before the commencement of the poll, be lodged with the Returning Officer (Panchayat);
- (b) in any other case, be lodge, with the Returning Officer (Panchayat) or the Presiding Officer of the polling station where the polling agent was appointed for duty.

⁴⁷ Added vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

⁴⁸ Omitted vide notification GSR 8/HA. 11/94/S. 209/ 97 dated 24.02.1997.

- (3) If the polling agent of a candidate dies before the commencement of the poll, the candidate or his election agent shall forthwith report in writing the fact of death—
- (a) in case where the death takes place not less than five days before the commencement of the poll, to the Returning Officer (Panchayat); and
- (b) in any other case, to the Returning Officer (Panchayat) or the Presiding Officer of the polling station where the polling agent was appointed for duty.
- (4) Whenever the Returning Officer (Panchayat) receives any declaration or report made under sub-rule (1) or (3) he shall forthwith communicate such declaration or report, as the case may be, to the Presiding Officer of the polling station where such polling agent was appointed for duty.
- (5) Where the appointment of a polling agent is revoked under sub-rule (1) or where the polling agent dies before the close of the poll, the candidate or his election agent may, at any time before the poll is closed, appoint a new polling agent in accordance with the provisions of sub-rule (1) of rule 35A:

Provided that the letter appointing new polling agent shall—

- (a) in the case where such appointment is made not less than five days before the commencement of the poll, be given to the Returning Officer (Panchayat); and
- (b) in any other case, be given to the Returning Officer (Panchayat) or the Presiding Officer of the polling station where the new polling agent is appointed.
- (6) The provisions of sub-rule (2) of rule 35A shall apply in relation to a polling agent appointed under sub-rule (5) as they apply in relation to a polling agent appointed under sub-rule (1) of rule 35A.
- **35D.** Revocation of the appointment or death of the counting agent—(1) The appointment of the counting agent may be revoked by the candidate at any time before the commencement of the counting of votes by a declaration in writing signed by him. Such declaration shall be lodged with the Returning Officer (Panchayat) or such other officer authorized by him.
- (2) If the counting agent of a candidate dies before the completion of the counting of votes, the candidate or his election agent shall forthwith report the death in writing to the Returning Officer (Panchayat) or such other officer authorized by him.
- (3) Where the appointment of counting agent is revoked under sub-rule (1) or where the counting agent dies before the completion of the counting of votes, the candidate or his election agent may appoint a new counting agent in the manner laid down in sub-rule (1) of rule 35B.
- (4) The provisions of sub-rule (2) of rule 35B shall apply in relation to a counting agent appointed under sub-rule (3) as they apply in relation to counting agent appointed under sub-rule (1) of rule 35B.]

CHAPTER - VIII

GENERAL PROCEDURE OF ELECTION

36 Death of candidates before poll—Poll shall not be countermanded due to death of contesting candidate before the commencement of poll. But if as a result of death of contesting candidate for any seat there remains only one contesting candidate, the Returning Officer (Panchayat) shall upon being satisfied of the fact of the death of the candidate countermand the poll and report the fact to the State Election Commissioner through the District Election Officer (Panchayat) and all proceedings with reference to the election shall be commenced afresh in all respects as if for a new election in accordance with the rules hereinbefore:

Provided that –

- (ii) no further nomination shall be necessary in case of a person who was a contesting candidate at the time of countermanding of the poll: and
- (iii) no person who has given a notice of withdrawal of his candidature under sub-rule (1) of rule 31 before the countermanding of the poll, shall be ineligible for being nominated as a candidate for the election after such countermanding.
- **37 Uncontested elections**—(1) If for any seat, after the date and time fixed for withdrawal of nomination paper, there remains only one candidate whose nomination paper is found valid, the Returning Officer (Panchayat) shall forthwith declare the candidate duly elected to fill the seat and inform the State Election Commissioner through District Election Officer (Panchayat).
- (2) If no nomination paper has been filed for any seat or if no candidate has been duly nominated for any seat, the Returning Officer (Panchayat) shall send a report of this fact to the State Election Commissioner through the District Election Officer (Panchayat) who shall take further action to fill the seat in accordance with the provisions of the Act and these rules.
- **38** Contested elections—In cases other than those covered by rule 37 a poll shall take place.

CHAPTER - IX

POLL AND VOTING FOR ELECTION

39 Manner of voting at election – At every election where a poll is taken, votes shall be given by ballot in the manner hereinafter provided ⁴⁹[or through voting machine] and no votes shall be received by proxy.

⁵⁰[Explanation:- Any reference to ballot paper or ballot box shall mutatis mutandis apply, if needed, to the voting machine.]

⁴⁹ Inserted vide notification No. S.O.50/HA. 11/1994/S. 209/2007 dated 06.06.2007.

⁵⁰ Added vide notification No. S.O.50/HA. 11/1994/S. 209/2007 dated 06.06.2007.

- **40 Ballot box**—Every ballot box shall, subject to general or special orders of the State Election Commissioner, be of such design that ballot papers can be inserted therein but cannot be withdrawn therefrom without the box being unlocked and the seals being broken.
- 41 Form of ballot paper—Every ballot paper shall be of such design as may be approved by the State Election Commissioner. However, the ballot papers for election of Panches, Sarpanches, members of Panchayat Samitis and members of Zila Parishads shall be in four different colours throughout the State of Haryana. The name of the concerned candidate shall be written in Devnagri Script in the ballot paper against his symbol in the same order as it appears in the list of contesting candidates. On the backside top of the ballot paper the number of ward and the number of polling station in case of election of panch, the name of village and number of polling station in case of election of Panchayat Samiti and the number of ward and the number of polling station in case of member of Zila Parishad, as the case may be, shall be written.
- **42 Arrangement of polling station**—Each polling station shall be furnished with one or more compartment (referred to in these rules as a "polling compartment") in which votes can, one after another, cast their votes screened from observation, and no voter shall be allowed to enter such polling compartment when another voter is inside the same for the purpose of recording his vote.
- **43 Notice at polling stations**—(1) Outside and inside each polling station there shall be displayed prominently,--
- (a) a notice specifying the polling area, the voters of which are entitled to vote at the polling station; and
- (b) a notice giving the name of each candidate in Devnagri Script in the same order in which the names of such candidates appear in the list of contesting candidates published under rule 34.
- (2) The District Election Officer (Panchayat) shall also provide at each polling station sufficient number of ballot papers and copies of the voter list in respect of the polling area, the voters of which are entitled to vote at such polling station as well as such other equipments and accessories as may be required for taking the poll at such polling station.
- **44 Admission to polling station** The Presiding Officer shall regulate the number of voters to be admitted at any one time inside the polling station and shall exclude therefrom all persons other than—
- (a) Polling Officer;
- (b) Public Servants on duty in connection with the election;
- (c) Persons authorized by the State Election Commissioner, District Election Officer (Panchayat) or the Returning Officer (Panchayat);
- (d) Candidates and their polling agents;

- (e) A child in arms accompanying a voter;
- (f) A person accompanying a blind or infirm voter who cannot move without held; and]
- (g) Such other person as the Returning Officer (Panchayat) or the Presiding Officer may employ for the purpose of identifying the voter.
- **Ballot boxes to be locked and sealed before the commencement of poll**—(1) The Presiding Officer at each polling station shall immediately before the commencement of the poll, allow inspection of each ballot box, to be used at the poll, by the candidates and their ⁵¹[polling] agents, who may be present at such station, and demonstrate to them and to all other persons present, that it is empty.]
- (2) The Presiding Officer shall, after complying with the provisions of sub-rule (1), secure and seal the box in such manner that the slit in the box for insertion of ballot papers therein remains open and shall also allow the candidates or their polling agents, who may be present to affix their own seals on the space in the box meant therefore, it they so desire.
- (3) The seals to be used for ballot box shall be affixed in such manner that it shall not be possible to open the box again without breaking such seal or any thread on which the seals have been affixed.
- **46** Facilities for women voters—(1) Where a polling station is for both men and women voters, the Presiding Officer may direct that they shall be admitted into the polling station alternatively in separate batches of women and men.
- (2) The Returning Officer (Panchayat) or the Presiding Officer may appoint a woman to serve as an assistant at a polling station to assist women voters and also to assist the Presiding Officer generally in taking the poll in respect of women voters, and in particular, to help in searching any woman voter in case it becomes necessary to ensure free and fair election.
- **47 Identification of voters**—(1) The Presiding Officer may employ at the polling station such persons as he thinks fit to help in the identification of the voters or to assist him otherwise in taking a poll.
- (2) As each voter enters the polling station, the Presiding Officer or the Polling Officer authorized by him in this behalf shall check the voter's name and other particulars with the relevant entry in the voters list and then call out the serial number, name and other particulars of the voters.
- (3) In deciding the right of a person to obtain a ballot paper, the Presiding Officer or the Polling Officer, as the case may be, shall overlook merely clerical or printing errors in an entry in the voters list, if he is satisfied that such person is identified with the voter to whom such entry relates.

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⁵¹ Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

- **48 Challenging of identity**—(1) Any candidate or ⁵²[polling] agent may challenge the identity of a person claiming to be a particular voter by first depositing a sum of ⁵³[five rupees] in cash with the Presiding Officer for each such challenge.
- (2) On such deposit being made, the Presiding Officer shall,--
- (a) warn the person challenged of the penalty for impersonation;
- (b) read the relevant entry in the voters list in full and ask him whether he is the person referred to in that entry;
- (c) enter his name and address in the list of challenged voters in Form 11; and
- (d) require him to affix his signature in the said list.
- (3) The Presiding Officer shall thereafter hold a summary inquiry into the challenge and may for that purpose—
- (a) require the challenger to adduce evidence in proof of the challenge and the person challenged to adduce evidence in proof of his identity;
- (b) put to the person challenged any questions necessary for the purpose of establishing his identity and require him to answer them on oath; and
- (c) administer on an oath to the person challenged and other person offering to given evidence.
- (4) If, after the inquiry, the Presiding Officer considers that the challenge has not been established, he shall allow the person challenged to vote; and if he considers that the challenge has been established, he shall debar the person challenged from voting.
- (5) If the Presiding Officer is of the opinion that the challenge is frivolous or has not been made in good faith, he shall direct that the deposit made under sub-rule (1) be forfeited to the government and in any other case, he shall return it to the challenger at the conclusion of the inquiry.
- **49 Issue of ballot papers**—(1) No ballot paper shall be issued to any voter before the hour fixed for the commencement of the poll.
- (2) No ballot paper shall be issued to any voter after the hour fixed for the closing of the poll except to those voters who are present at the polling station at the time of the closing of the poll. Such voters shall be allowed to cast their votes even after the time for the poll is over.
- (3) Every ballot paper shall, before issue to a voter, be marked with such distinguishing mark as the District Election Officer (Panchayat) may direct.

⁵² Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

⁵³ Substituted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

- (4) In a polling station where polling for more than one office-bearer is to be taken, each voter shall be provided with ballot papers meant for such different offices ⁵⁴[* * * * * * * * * * * *]
- (5) At the time of issuing a ballot paper to a voter, the Polling Officer shall record the serial number thereof against the entry relating to voter in the copy of the voters list set apart for the purpose.
- (6) Save as provided in sub-rule (5), no person in the polling station shall note down the serial number of the ballot paper issued to a particular voter.
- **50 Voting Procedure**—(1) On receiving the ballot paper, the voter shall forthwith proceed to the polling compartment and mark his preference by putting the seal provided for the purpose on the symbol printed on the ballot paper. He shall fold the ballot paper and shall insert it is the sealed ballot box kept before the Presiding Officer in a conspicuous manner.
- (2) Every voter shall without undue delay quit the polling station as soon as he has cast his vote. No voter shall remain in the polling station longer than that is reasonably necessary for casting his vote.
- For the ballot-paper in the ballot-box in accordance with the wishes of such voter. The Presiding Officer shall keep a brief record of such instance.
- **52** Spoiled and returned ballot paper and ballot papers found outside ballot boxes—(1) A voter, who has inadvertently dealt with his ballot paper in such a way that it cannot conveniently be used as a ballot paper, may, on returning it to the Presiding Officer and satisfying him of his in advertence, obtain another ballot paper in place of the spoiled ballot paper and the latter shall be marked as "spoiled-cancelled" by the Presiding Officer.
- (2) If a voter after obtaining a ballot paper decides not to use it, he shall return it to the Presiding Officer, and the ballot paper so returned shall be marked as "returned-cancelled" by the Presiding Officer.
- (3) All ballot papers concerning election of different offices cancelled under sub-rule (1) or sub-rule (2) shall be kept in separate packets.
- (4) If any ballot paper, which has been issued to a voter has not been inserted by him into any ballot box, but is found anywhere in or near the polling station, whether within or outside the voting compartment it shall be deemed to have been returned to the Presiding Officer under subrule (2) and dealt with accordingly.

⁵⁴ Omitted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

⁵⁵ Substituted vide notification GSR 15/HA. 11/94/S. 209/ 95 dated 01.02.1995.

- ⁵⁶[(5) If any ballot paper, which has been issued to a voter, has not been inserted by him into the relevant ballot box of the post concerned, to which he wants to cast the vote and instead inserted into the ballot box meant for other post (s), shall be deemed to be rejected.]
- **53** Tendered votes—(1) If a person representing himself to be a particular voter named in the voters list applies for a ballot paper after another person has already voted as such voter, the applicant shall, after duly answering such questions as the Presiding Officer may ask, be entitled to receive a ballot paper (referred to hereinafter as a tendered ballot paper) in the same manner as any other voter.
- (2) A tendered ballot paper shall instead of being put into the ballot box, be handed over by such person to the Presiding Officer. The Presiding Officer shall then place the ballot paper in a separate packet set apart for the purpose. At the end of the poll the packet containing all such tendered ballot papers shall be sealed. Such votes shall not be counted by the Returning Officer.
- (3) The name of the village, the number of the ward, the name of the voter, his serial number in the voters list and the number of the polling station to which the voters list relates shall be entered in a list in Form 12 which shall bear the heading "Tendered votes list". The person tendering such ballot paper shall sign his name or affix his thumb-impression against entry relating to him in that list.
- (4) Form 12 shall be prepared separately concerning the election of Panch, Sarpanch and member of Panchayat Samiti and member of Zila Parishad.
- ⁵⁷ [53A. Application of rule 69N of the Haryana Municipal Elections Rules, 1978.—The provisions of rule 69N of the Haryana Municipal Elections Rules, 1978, for voting by officers on election duty shall mutatis mutandis apply to the provisions of these rules:]
- ⁵⁸[Provided that Form No. 24, 25, 26, 27, 28, 29 and 30 shall be equivalent to Form No. 10, 11, 13, 14, 15, 16, and 17 respectively as mentioned in rule 69 of the Haryana Municipal Elections Rules, 1978, used for the purpose of voting by officers on election duty.]
- **Closing of Poll**—(1) The Presiding Officer shall close a polling station at the hour fixed in that behalf under clause (d) of Rule 24 and shall not thereafter admit any voter into the polling station:

Provided that all voters present at the polling station before it is closed shall be allowed to cast their votes.

(2) If any question arises whether a voter was present at the polling station before it was closed, it shall be decided by the Presiding Officer and his decision shall be final.

⁵⁶ Inserted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

⁵⁷ Inserted vide notification No. S.O.50/HA.11/1994/S.209/2007 dated 06.06.2007.

⁵⁸ Inserted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

- 55 Sealing of ballot boxes after poll—(1) As soon as practicable after the closing of poll, the Presiding Officer shall, in the presence of any candidates or their ⁵⁹[polling] agents (substituted by Leg Sup. Part III dated 04.11.94), close the slit of the ballot box and where the ballot box does not contain any mechanical device for closing the slit, he shall seal up the slit and also allow any candidate or election agent present to affix his seal.
- (2) The ballot box shall thereafter be sealed and secured.
- (3) Where it becomes necessary to use a second ballot box by reason of the first box getting full, the first box shall be closed, sealed and secured as provided in sub-rules (1) and (2) before another ballot box is put into use.
- (4) Notwithstanding anything contained in this rule, in case a second ballot box is used by reason of the first box getting full and counting is to be done at the polling station itself immediately after the conclusion of the poll, it would not be necessary to seal the second ballot box.
- **56** Account of ballot papers—(1) The Presiding Officer shall at the close of the poll prepare a ballot paper account in Form 13 and enclose it in a separate cover with the words "Ballot Paper Account" superscribed thereon.
- (2) The account of ballot papers shall be prepared separately for the election of Panch, Sarpanch, member of Panchayat Samiti and member of Zila Parishad.
- **57 Sealing of other packets**—(1) The Presiding Officer shall then make separate packets of –
- (a) the marked copy of the voters list;
- (b) the numbered ballot papers;
- (c) the cancelled ballot papers;
- (d) the cover containing the tendered ballot papers and the list of tendered ballot papers;
- (e) the list of challenged votes; and
- (f) any other papers directed by the Returning Officer (Panchayat) to be kept in a sealed packet.

Explanation—Separate packets shall be prepared regarding election of Panch, Sarpanch, member of Panchayat Samiti and member of Zila Parishad.

(2) Each such packet shall be sealed with the seal of the Presiding Officer and of those candidates, [polling agents] (substituted by Leg Sup. Part III dated 04.11.94) present who may desire to affix their seats thereon.

⁵⁹ Substitued vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

- **58 Transmission of ballot boxes, packets etc. to the Returning Officer (Panchayat)**—(1) The Presiding Officer shall then deliver or cause to be delivered to the Returning Officer (Panchayat), at such place as the Returning Officer (Panchayat) or the officer authorized by him in this behalf may direct—
- (a) the ballot boxes;
- (b) the ballot papers account;
- (c) the sealed packets referred to in Rule 57; and
- (d) all other papers used at the poll.
- (2) The Returning Officer (Panchayat) or such authorized Officer shall make adequate arrangements for the safe transport of all ballot boxes, packets and other paper and for their safe custody until the commencement of the counting of votes.
- 59 Adjournment of poll in emergency—(1) If at an election, the proceedings at any polling station for the poll are interrupted or obstructed by any riot or open violence, or if at an election it is not possible to take the poll at any polling station on account of any natural calamity or any other sufficient cause, the Returning Officer (Panchayat) or the Presiding Officer for such polling station shall announce an adjournment of the poll to a date to be fixed later and where the poll is so adjourned by the Presiding Officer, he shall forthwith inform the Returning Officer (Panchayat) concerned.
- (2) Whenever a poll is adjourned under sub-rule(1) the Returning Officer (Panchayat) shall immediately report the circumstances to the State Election Commissioner through the District Election Officer (Panchayat) who shall, as soon as may be, fix the date on which the poll shall recommence and fix the polling station at which and the hours during which the poll shall be taken. The Returning Officer (Panchayat) shall not count the votes at such election until such adjourned poll shall have been completed.
- (3) In every such case as aforesaid, the District Election Officer (Panchayat) shall publish the date, place and hours of the poll fixed under sub0rule (2), in the manner laid down in Rule 25 and the provisions of the rules governing the original poll shall mutatis mutandis apply to the fresh poll taken under this rule.
- **60** Procedure on adjournment of Poll—(1) If the poll at any polling station is adjourned under Rule 59 the provisions of Rules 55 to 58 (both inclusive) shall, as far as practicable, apply as if the poll was closed at the hour fixed in that behalf under Rule 24.
- (2) When an adjourned poll is recommended under sub-rule (2) of Rule 59 the voters who have already voted at the poll so adjourned shall not be allowed to vote again.

- (3) The Returning Officer (Panchayat) shall provide the Presiding Officer of the polling station at which such adjourned poll is held, with the sealed packets containing the marked copy of the voters list and a new ballot box.
- (4) The Presiding Officer shall open the sealed packet in the presence of the ⁶⁰[polling] agents (substituted by Leg Sup. Part III dated 04.11.94) present and use the marked copy of the voter list for recording the serial number of the ballot papers issued to voters at the adjourned poll.
- (5) The provisions of Rules 39 to 58 (both inclusive) shall apply in relation to the conduct of an adjourned poll as they apply in relation to the poll before it was so adjourned.

61 Fresh poll in case of destruction etc. of ballot boxes—(1) If at any election—

- (a) any ballot box used at a polling station is unlawfully taken out of the custody of the Presiding Officer or the Returning Officer (Panchayat), or is accidentally or intentionally destroyed or lost or is damaged or tampered with to such an extent, that the result of the poll at that polling station cannot be ascertained; or
- (b) any such error or irregularity in procedure as is likely to vitiate the poll is committed at a polling station, the Returning Officer (Panchayat) shall forthwith report the matter to the State Election Commissioner through the District Election Officer (Panchayat).
- (2) Thereupon, the State Election Commissioner shall, after taking all material circumstances into account, either—
- (a) declare the poll at the polling station to be void and appoint a day, and fix the hours, for taking a fresh poll at that polling station and notify the day so appointed and the hours so fixed in such manner as it may deem fit; or
- (b) if satisfied that the result of a fresh poll at that polling station will not, in any way, affect the result of the election or that the error or irregularity in procedure is not material, issue such directions to the Returning Officer (Panchayat) as it may deem proper for the further conduct and completion of the election.
- (3) The provisions of the Act and of rules or orders made thereunder shall apply to every such fresh poll as they apply to the original poll.

CHAPTER – X

COUNTING OF VOTES

Supervision of counting of votes—At every election where a poll is taken, votes shall be counted under the supervision and direction either of the Returning Officer (Panchayat) or Assistant Returning Officer (Panchayat) and each contesting candidate and his [counting agents]

⁶⁰ Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

(substituted by Leg Sup. Part III dated 04.11.94) shall have a right to be present at the time of counting.

- **63** Admission to the place fixed for counting –(1) The Returning Officer (Panchayat) or such other officer authorized by him in this behalf, shall exclude from the place fixed for counting of votes all persons except—
- (a) such persons as he may appoint to assist him in the counting;
- (b) persons authorized by the State Election Commissioner or the District Election Officer (Panchayat);
- (c) public servants on duty in connection with the election; and
- (d) candidates ⁶¹[and their counting] agents (substituted by Leg Sup. Part III dated 04.11.94).
- (2) No person who has been employed by or on behalf of, or has been otherwise working for a candidate in or about the election, shall be appointed under clause (a) of sub-rule (1)
- (3) The Returning Officer (Panchayat) or such other Officer authorized by him in this behalf, shall decide which [counting agent] (substituted by Leg Sup. Part III dated 04.11.94) or agents shall watch the counting at any particular table or group of counting tables.
- (4) Any person, who during the counting of votes misconducts himself or fails to obey the lawful directions of the Returning Officer (Panchayat) or such other officer authorized by him in this behalf, may be removed from the place where the votes are being counted, by the Returning Officer (Panchayat), or by any police officer on duty or by any person authorized in this behalf by the Returning Officer (Panchayat).
- **64 Scrutiny and opening of ballot boxes**—(1) The Returning Officer (Panchayat) or such other officer authorized by him, may have the ballot boxes, used at more than one polling stations, opened and their contents counted simultaneously.
- (2) Before any ballot box is opened at a counting table, the [counting agents] (substituted by Leg Sup. Part III dated 04.11.94) present at the table shall be allowed to inspect the paper seal or such other seal as might have been affixed thereon and to satisfy themselves that it is intact.
- (3) The Returning Officer (Panchayat) or such other officer authorized by him, shall satisfy himself that none of the ballot boxes has in fact been tampered with.
- (4) If the Returning Officer (Panchayat) or such other officer authorized by him, is satisfied that any ballot box has in fact been tampered with, he shall not count the ballot papers contained in that box and shall follow the procedure laid down in Rule 61, in respect of that polling station.

⁶¹ Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

- **65** Scrutiny and rejection of ballot papers—(1) A ballot paper contained in a ballot box shall be rejected, if –
- (a) it bears any mark or writing by which the voter can be identified;
- (b) it is a spurious ballot paper;
- (c) it has been so damaged or mutilated that its identity as a genuine ballot paper cannot be established:
- (d) it bears a serial number, or is of a design, different from the serial numbers of, as the case may be, or design of the ballot paper authorized for use at particular polling station;
- (e) it does not bear any mark which it should have borne under the provisions of sub-rule (3) of Rule 49;
- (f) it has not been marked;
- (g) it has been marked in the column of more than one candidates; or
- (h) it has been marked by an equipment and in the manner other than the equipment and the manner prescribed for that purpose:

Provided that where Returning Officer (Panchayat) or any other officer authorized by him, on being satisfied that any such defect as is mentioned in clause (d) or clause (e) has, in respect of all or any ballot papers used at a polling station, been caused by the mistake or failure on the part of the Presiding Officer or Polling Officer concerned, or has directed that the defect should be overlocked a ballot paper shall not be rejected only on the ground of such defect under clause (d) or clause (e):

Provided further that if the mark put by a voter has spread over two columns of the ballot paper the vote shall be counted in favour of the candidate in which column the major portion of the mark falls.

- (2) Before rejecting any ballot paper under sub-rule(1) the Returning Officer (Panchayat) or such other officer authorized by him shall allow each ⁶²[counting] agent (substituted by Leg Sup. Part III dated 04.11.94) present a reasonable opportunity to inspect the ballot paper but shall not allow him to handle it or any other ballot paper.
- (3) The Returning Officer (Panchayat) or such other officer authorized by him shall record on every ballot paper which he rejects the letter 'R' and the grounds of rejection in abbreviated form whether in his own hand or by means of a rubber stamp.
- (4) All ballot papers rejected under this rule shall be bundled together.

⁶² Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

66 Counting of votes—(1) Every ballot of paper which is not rejected under Rule 65, shall be counted:

Provided that no cover containing tender ballot papers shall be opened and no such paper shall be counted.

- (2) After the counting of all ballot papers contained in all the ballot boxes has been completed, the Returning Officer (Panchayat) or the officer authorized by him, shall make the entries in a result sheet in form 14,15,16 and 17 for a Panch, Sarpanch, member of Panchayat Samiti and Zila Parishad respectively and announce the particulars.
- (3) The valid ballot papers shall thereafter be bundled together and kept along with the bundle of rejected ballot papers in a separate packet which shall be sealed and on which shall be recorded the following particulars, namely:-
- (a) the number of the ward and name of village in case of election of Panch of Gram Panchayat, the name of village in case of election of Sarpanch or the number of ward of Panchayat Samiti or Zila Parishad, as the case may be, in case of elections of member of Panchayat Samiti or Zila Parishad;
- (b) the particulars of the polling where the ballot papers have been used; and
- (c) the date of counting.
- 67 Counting to be continuous—The Returning Officer (Panchayat) or other officer authorized by him, shall, as far as practicable, proceed continuously with the counting of votes and shall, during any intervals when the counting has to be suspended, keep the ballot-papers, packets and other papers relating to the [counting] (substituted by Leg Sup. Part III dated 04.11.94) sealed with his own seal and the seals of such candidates or elections agents who may be desirous of affixing their seal and shall cause adequate precautions to be taken for their safe custody during such intervals.
- **68 Recommencing of counting after fresh poll**—(1) If a fresh poll is held under Rule 61, the Returning Officer (Panchayat) or such other officer authorized by him shall after completion of that poll, recommence the counting of votes on the date and at the time and place which have been fixed by him in that behalf and of which notice has been previously given to be candidate and their ⁶³[counting] agents (substituted by Leg Sup. Part III dated 04.11.94).
- (2) The provision of Rules 65 and 66 shall apply so far as may be to such further counting.
- **69 Recount of votes**—(1) After the completion of the counting the Returning Officer (Panchayat) or such other officers authorized by him shall record in the result sheet in Forms mentioned in sub-rule (2) of Rule 66 the total number of votes polled for each candidate and announce the same.

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⁶³ Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

- (2) After such announcement has been made a candidate or, in his absence [counting agent] (substituted by Leg Sup. Part III dated 04.11.94) may apply in writing to the Returning Officer (Panchayat) or the other officer authorized by him, for recount of all or any of the ballot papers already counted stating the grounds on which he demands such recount.
- (3) On such an application being made the Returning Officer (Panchayat) or the officer authorized by him shall decide the matter and may allow the application in whole or in part or may reject it in toto if it appears to him to be frivolous or unreasonable.
- (4) Every decision of the Returning Officer (Panchayat) or such other officer authorized by him, under sub-rule (3) shall be in writing and contain the reason therefore.
- (5) If the Returning Officer (Panchayat) or the officer authorized by him, decides under subrule (3) to allow an application either in whole or in part, he shall—
- (a) count the ballot papers again in accordance with his decision;
- (b) amend the result sheet to the extent necessary after such recount; and
- (c) announce the amendment so made by him.
- (6) After the total number of votes polled for each candidate has been announced under sub-rule (1) or sub-rule (5) the Returning Officer (Panchayat) or the officer authorized by, shall complete and sign the result sheet and no application for a recount shall be entertained thereafter:

Provided that no step under this sub-rule shall be taken on the completion of the counting until the candidates and ⁶⁴[counting] agents (substituted by Leg Sup. Part III dated 04.11.94) present at the completion thereof have been given a reasonable opportunity to exercise the right conferred by sub-rule (2).

70 Declaration of results—(1) The Returning Officer (Panchayat) or the Assistant Returning Officer (Panchayat), shall—

(a) declare to be elected the candidate for the office of Panch who has secured the largest number of valid votes and certify the return of election in Form 18. Similarly the result of Sarpanch shall also be declared forthwith but if there are more then one polling stations in the sabha area the result sheets for the office of Sarpanch shall be sent to the Polling Station presided over by the Presiding Officer nominated by the District Election Officer (Panchayat) for this purpose, on the same day who shall, after compiling the result sheets in Form 19 declare forthwith the candidate who received the largest number of valid votes elected as sarpanch. For the purpose of declaration of result for the office of Panch and Sarpanch, the Presiding Officer shall be deemed to be Returning Officer and in case of more than one polling stations in the sabha area, nominated Presiding Officer shall be deemed to be the Returning Officer for declaration of result for the office of Sarpanch;

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⁶⁴ Substituted vide notification GSR 64/HA. 11/94/S. 209/ 94 dated 04.11.1994.

- (b) send from the place specified in clause (e) of rule 24 (substituted by Leg Sup. Part III dated 04.11.94) the result sheet for the offices of members of Panchayat Samiti and Zila Parishad to the concerned Returning Officer for Panchayat Samiti at block level and to the Deputy Commissioner respectively;
- (c) for the election of member of Panchayat Samiti, compile all the result sheets in Form 16 and prepare Form 20 and declare the candidate, who received the largest number of valid votes elected and shall certify the return of election in Form 20; and
- (d) for the election of member of Zila Parishad, compile the result sheets in Form 17 and prepare Form 21 and declare the candidate, who received the largest number of valid votes, elected and shall certify the return of election in Form 21.
- (2) The Returning Officer (Panchayat) or the officer authorized by him shall send the signed copy of the returns under this rule to the District Election Officer (Panchayat) and to the State Election Commissioner.
- 71 Equality of votes—If, after the counting of votes? Equally votes is found to exist between any candidates and an addition of one votes will entitle any of those candidates to be declared elected, the Returning Officer (Panchayat) shall forthwith decide between those candidates by lot and proceed as if the candidate on whom the lot fall has received one additional vote.

CHAPTER - XI

ELECTION PAPERS

- **72** Custody of papers relating election—The District Officer (Panchayat) shall keep in custody the packets referred to in Rules 56 and 57 and all other papers relating to the election.
- 73 Production and inspection of election papers—While in the custody of the District Election Officer (Panchayat)—
- (a) the packets of unused ballot papers;
- (b) the packets of used ballot papers whether valid, tendered or rejected; and
- (c) the packets of marked copies of the voter list;
- (d) shall not be opened and their contents shall not be inspected by, or produced before any person or authority except under the order of a civil court or competent authority.

- ⁶⁵[74 **Disposal of election papers.-** Subject to any direction to the contrary given by the State Election Commission or by a civil court or competent authority or pending legal proceedings,-
 - (a) the packets referred to in rule 73 and the packets of unused postal ballot papers and tendered ballot papers shall be retained for a period of six months and shall thereafter be destroyed in such manner as the State Election Commission may direct;
 - (b) the voting machines kept in the custody of the Deputy Commissioner shall be retained intact for such period as the State Election Commission may direct.1

ELECTION OF ⁶⁶[* * * *] CHAIRMAN AND VICE CHAIRMAN, PRESIDENT AND VICE PRESIDENT AND FILLING OF CASUAL VACANCY.

⁶⁷[75. * * * *]

- 76 Election of Chairman and Vice-Chairman—(1) For the purposes of sub-section (1) of Section 60 of the Act the ⁶⁸[District Development and Panchayat Officer or any other officer authorized by him] shall be the prescribed authority.
- (2) The election of the Chairman and Vice-Chairman of a Panchayat Samiti shall be held in the office of the Panchayat Samiti or such other place as may be specified in this behalf by the Sub-Divisional Officer (Civil) ⁶⁹ [or any other officer authorized by him] who shall convene and preside over the meeting for that purposes.
- (3) ⁷⁰[District Development and Panchayat Officer] ⁷¹[or any other officer authorized by him] shall issue a notice in writing to the members specifying the date, time and place of the meeting and the notice shall be sent at the ordinary place of residence of the members at least seven days before the date of meeting, either by post or in such other manner as the ⁷²[District Development and Panchayat Officer] ⁷³[or any other officer authorized by him] may consider expedient.
- ⁷⁴[(4) The election of Chairman and Vice-Chairman shall be by majority of the members attending the meeting and in case of equality of votes the result shall be decided by drawing of
- (4A) 2/3rd of the total members of the Panchayat Samiti for the time being holding office, shall form a quorum for the first meeting called under sub-section (1) of Section 60. If there is no

⁶⁵ Substituted vide notification No. S.O.50/HA. 11/1994/S. 209/2007 dated 06.06.2007.

⁶⁶ Omitted vide notification GSR 30/HA. 11/94/S. 209/2000 dated 29.06.2000.

⁶⁷ Omitted vide notification GSR 30/HA. 11/94/S. 209/2000 dated 29.06.2000.

⁶⁸ Substituted vide notification GSR 16/HA. 11/94/S. 209/95 dated 04.02.1995.

⁶⁹ Substituted vide notification GSR 16/HA. 11/94/S. 209/95 dated 04.02.1995.

⁷⁰ Substituted vide notification GSR 149/HA. 11/94/S. 209/99 dated 18.06.1999.

⁷¹ Inserted vide notification GSR 16/HA. 11/94/S. 209/95 dated 04.02.1995.

⁷² Substituted vide notification GSR 16/HA. 11/94/S. 209/95 dated 04.02.1995.

⁷³ Inserted vide notification GSR 16/HA. 11/94/S. 209/95 dated 04.02.1995.

⁷⁴ Substituted vide notification GSR 16/HA. 11/94/S. 209/95 dated 04.02.1995.

quorum at such first meeting, the presiding authority shall adjourn the meeting to such time on the following day or such further day as he may decided and no quorum shall be required for such adjourned meeting]

- (5) ⁷⁵[District Development and Panchayat Officer] or any other officer authorized by him shall inform the District Election Officer (Panchayat) of the result of election the same day.
- 77 **Election of President and Vice-President**—(1) The Deputy Commissioner concerned ⁷⁶[or any other officer authorized by him] shall be the prescribed authority for purposes of sub-section (1) of Section 121 of the Act.
- (2) The provisions of Rule 76 for election of Chairman and Vice-Chairman shall mutatis mutandis apply for election of the President and Vice-President.
- (3) The Deputy Commissioner or any other officer authorized by him] shall inform the District Election Officer (Panchayat) of the result of election the same day.
- **Publication of result**—The District Election Officer (Panchayat) or any other officer authorized by him in this behalf shall publish the names of elected Chairman and Vice-Chairman of Panchayat Samiti and President and Vice-President of Zila Parishad and affix on the notice board of the office of the Panchayat Samiti and Zila Parishad, as the case may be.
- 79 Filling of casual vacancy—Casual vacancy of a Panch, Sarpanch, member of Panchayat Samiti, member of Zila Parishad, Chairman, Vice-Chairman, President and Vice President shall be filled up by election in the manner prescribed for election to the said offices if the unexpired portion of the term of such vacancy is not less than six months.
- ⁷⁷[79A. Appointment of Officers to perform functions of District Election Officer (Panchayat).-If on account of illness, absence from headquarters or any other reason, the Deputy Commissioner-cum-District Election Officer (Panchayat) is unable to perform any of his functions under these rules, he may be order in writing, appoint Additional Deputy Commissioner to perform such functions on his behalf under intimation to the State Election Commissioner, Haryana.]
- **80 Final authority for interpretation of these rules**—If any question arises regarding the interpretation of these rules otherwise than in connection with in election petition which has actually been presented, it shall be referred by the person interested or the official concerned to the State Election Commissioner for decision whose decision shall be final.
- **81 Repeal**—The Haryana Gram Panchayat Election Rules 1971 are hereby repealed:

⁷⁵ Substituted vide notification GSR 149/HA. 11/94/S. 209/99 dated 18.06.1999.

⁷⁶ Inserted vide notification GSR 16/HA. 11/94/S. 209/95 dated 04.02.1995.

⁷⁷ Inserted vide notification No. S.O.117/HA. 11/1994/S.209/2014 dated 21.11.2014.

Provided that anything done or any action taken under the rule so repealed, shall be deemed to have been done or taken under the corresponding provisions of these rules to the extent it is not inconsistent with these rules.

Form 1

(see rule 8)

LIST OF VOTERS

Name of Distr	ict	Block	ζ	Name of V	illage
				Wai	rd No
Sr.no.	House No. if any	Name of voter	Father's/ Husband's Name	Male/Female	Age
1	2	3	4	5	6

⁷⁸**/"Form IA** (rule 8 and 12B)

Application for inclusion of another ward in the list of vote	name, correction of any entr	y or transposing of name in
Deputy Commissioner-of Sir, I request that my name	fficer,, Ward No, at Samiti, Ward No, Ward No OR cum-District Election Officer (P) be included, corrected or transposamiti/ Zila Parishad	(3.5 cm X 3.5 cm) SHOWING FRONTAL VIEW OF FULL.
particulars in support of my cla	nim for inclusion, correction or t	ransposing in the electoral rolls
are given below:	ann for metasion, correction of t	runsposing in the electoral rolls
I. Applicant's details	Name	Surname (if any)
*Father's	Name	Surname (if any)
Mother's Name		
Husband's		
Legislative Assembly Constitute Panchayat/ Panchayat Samiti/ Zam Panchayat/ Panchayat Samiti/ Zam Panchayat/ Panchayat Samiti/ Zam Panchayat/ Panchayat Samiti/ Zam of Gram Panchayat/ III. That the entry i.e Samiti/ Zila Parishad on the graph on the graph on the graph of the parishad parishad and parishad parishad and parishad parishad baye been resulted to the parishad parishad have been resulted to the parishad parishad have been resulted to the parishad baye baye baye baye baye baye baye baye	he electoral roll of Legislative Asbut in the list of voters of Gran	I in the list of voters of Gram cluded in Ward No of of Legislative do No of Gram h may be included in Ward No. of Gram Panchayat/ Panchayat be corrected as ssembly Constituency have been
V. Declaration I hereby declare that the facts knowledge and belief.	and particulars mentioned abo	eve are true to the best of my

 $^{^{78}}$ Inserted vide notification no. S.O.117/H.A. 11/1994/S. 209/2014 dated 21.11.2014 further substituted vide notification no. S.O.73/H.A. 11/1994/ S. 209/ 2019 dated 20.09.2019.

Place:			
Date:		G:	
			ure of thumb impression of the claimant
		Complete Auc	dress of the applicant
		Mobile No.	
Note: Any p	erson who makes a statemen	nt or declarati	on which is false and which he either
knows or be	ieves to be false or does not	believe to be	true, is punishable under section 171 of
the Haryana	Panchayati Raj Act, 1994.		
*Strike out th	ne inappropriate alternative		
Details of act	ion taken		
		er or the Depu	ity Commissioner-cum-District Election
	s the case may be		C .1 . 1
	ion of Shri/Smt/Km.		
	-	_	her name in another ward in the list of
voters in For	m 1A has been accepted*/reject	ctea".	
Detailed reas	ons for acceptance or rejection	1	
Place:	Signature of District Electora	al Officer or	(Seal of the District Electoral Officer
Date:	D.Ccum-DEO(P)		Or D.Ccum-DEO(P)
*Strike out th	ne inappropriate alternative		
Remarks of	Field Level Officer e.g. BLO	, Designated	Officer, Supervisory Officer
Recei	ved an application in Form 1A	from Sh./Sm	t./Kumari
Address			
	and	d entered at	sr. no of the entry
register.			
Date and tim	e fixed for hearing		
Date			officer receiving the application on ectoral Officer or D.C. –cum-D.E.O. (P)
		(Address)

Receipt for office use

Obtained the information about the date and time fixed for the hearing of claim/ objection

D 1	
Dated	•
Daicu	

Signature and thumb impression of the applicant

Receipt of application and information about the date of hearing

(for applicant)

		(101 mppum	•	
resider		application has been received in Form 1-A	from Sh./Smt./Kumari _	who is
2.	The 1	hearing in the application will be done by	the District Electoral O	fficer at his office
situate	d at	on	at	He/She is
directe		appear for hearing alongwith necessary docu		
Date:			officer receiving the apple lectoral Officer or D.C	
		(Address)

Form 1 B

(rule 8)

	(rule 8)	
Application for objecting	g inclusion or seeking deletion	of name in the list of voters
To		
The District Electoral O	fficer ,	
Gram Panchayat	fficer, Ward No, yat Samiti, Ward No.	
Block , Pancha	yat Samiti , Ward No.	•
Zila Parishad	, Ward No	
	OR —	
Deputy Commissioner-c	eum-District Election Officer (P)	
1 3	()	
Sir,		
,		
I object to the proposed	inclusion of the name of the unc	ler mentioned person in the list of
		Ward No
Particulars in support of my ob		
	Name	Surname (if any)
ii iippiidani s ustans	T (dille	Sumanie (ii uily)
*Father's	Name	Surname (if any)
Mother's Name	Traine	Surname (II any)
Husband's		
II. That the name of Sh.Sm	t/Kumari	montioned at Sr. No.
of Word No.	the list of votors of Gram Par	nchayat/ Panchayat Samiti/ Zila
		es not fall in the limit of the said
ward of Gram Panchayat/ Pan		is not fair in the limit of the said
		ad in word No
instead of ward No.		ed in ward No
IV. Declaration	•	
	45 d	
=	is and particulars mentioned at	pove are true to the best of my
knowledge and belief.		
Place:		
Date:		
(Signature or thumb impression		
Complete Address of the appl	icant	
Mobile No.		
· 1		nich is false and which he either
knows or believes to be false	or does not believe to be true, is	s punishable under section 171 of
the Haryana Panchayati Raj Ac	et, 1994.	

*Strike out the inappropriate alternative

	•1		. •	. 1	
1	letail	ot a	action	ta	ZAN
	n	111 6	16/116/11	10	NULLI

(To be filled by the District Electoral Officer or the Deputy Commissioner-cum-District Officer (P) as the case may be

		for objecting to the inclusion of		
name or seek	ing deletion of name in th	e list of voters in Form	1B has been accepted*/rejected*.	
Detailed reas	ons for acceptance or reje			
Place : Date :	Signature of District D.Ccum-DEO(P)	ct Electoral Officer or	(Seal of the Signature of District Electoral Officer or D.Ccum- DEO(P)	
*Strike out th	ne inappropriate alternativ	e		
Remarks of	Field Level Officer e.g. l	BLO, Designated Offic	er, Supervisory Officer	
			mari	
			of the entry	
register.				
	(I	Receipt for office use)		
Obtai	ned the information about	t the date and time fixed	for the hearing of claim/objection	
Dated:		Signature and thu	amb impression of the applicant	
	Receipt of application	and information about	the date of hearing	
		(for applicant)		
An ap	plication has been receive	ed in Form 1B from Sh.	/Smt./Kumari	
who is reside	nt in village			
2. The h	earing in the application v	will be done by the Dist	rict Electoral Officer at his office	
situated at	on	at	He/She is directed to	
	aring alongwith necessary			
Date :		Signature of the	officer receiving the application on	
		Behalf of the District Ele	ectoral Officer or D.Ccum-D.E.O.	
		(Address)	

⁷⁹[FORM-1C * * * *]

80/FORM-1D * * * */

⁸¹[FORM-1E [see rule 8(4) (ii)] Register of Claims for Registration

Gram	Panchay	at				Ward	Number
Block		, Pa	anchayat Se	amiti			_, Ward
Number_							
Zila Paris	shad		, Wa	rd Number_			,
Decision							
Serial	Name of	Name and	Date of	Date of	Admitted/	Signature	Signature
Number	ward and	Father's	presentation	Decision	rejected	of	of
	inctitution	name and	of claim	with		District	official

Serial	Name of	Name and	Date of	Date of	Admitted/	Signature	Signature
Number	ward and	Father's	presentation	Decision	rejected	of	of
	institution	name and	of claim,	with		District	official
	in which	occupation	authority to	notes as		Electoral	by whom
	registration	of	whom it is	to		Officer	effect
	is claimed	claimant	presented	presence			was
			with initials	of			given to
			of such	parties			the
			authority				decision
							of the
							District
							Electoral
							Officer
1	2	3	4	5	6	7	8

 $^{^{79}}$ Omitted vide notification no. S.O.73/H.A. 11/1994/ S. 209/ 2019 dated 20.09.2019. 80 Omitted vide notification no. S.O.73/H.A. 11/1994/ S. 209/ 2019 dated 20.09.2019. 81 Inserted vide notification no. S.O.117/H.A. 11/1994/S. 209/2014 dated 21.11.2014.

"FORM-1F] [see rule 8(4) (ii)] Register of Objection to Registration

Gra	m	Pa	nchayai	t.						War	rd	Number
Bloc					Panch	ayat	Samiti					Ward
Nun	nber_											
Zila	Paris	had				, V	Vard Nı	ımber_				
Dec	ision					-						
1	2	3	4	5	6	7	8	9	10	11	12	13
S r. N o.	wa rd	be reg	n object		Date of prese ntatio n of object ion, autho rity to whom it is prese nted with initial s of such autho rity	Nam e of proc ess serve r by who m dupli cate sent to be swer ved upon pers on obje cted to and date	Abst ract of proc ess serv er's repo rt and date	Date of deci sion with note as to pres ence of parti es	Admit ted	Rejected	Signat ure of Distric t Electo ral Office r and date	Sign ature of offici al by who m effec t was given to the decis ion.
		Und er Nam e	With num ber in the vote rs list	Nam e and desc ripti on and num ber								

		of obje ctor in the vote rs list				
		list				

Form 2

(see rule 24)

OFFICE OF THE DISTRICT ELECTION OFFICER (PANCHAYAT)

NOTICE OF ELECTION

		-	•	conferred by rule	24 of the Haryan	na
District (Panchayat)		E	Election		Offic	er
	e notice in rela of the Schedule		on of panches	and member, of l	Panchayat specific	ed
(2) (her for * (b) The da	reinafter referre conducting te and time spe	ed to as "against the election ecified in column	the ward") to book of panch	be the Returning (nes and me nichayat;	specified in colunt Officer (Panchaya mbers to the last date and the last date and the specifical properties of	at) he
(c) The da	r making nominte and time spartiny of nomina	ecified in colum	nn (5) against t	he ward to be th	e date and time f	or
(d) The pla nomina	-	a column (6) aga	inst the ward to	be the place for	making scrutiny	of
withdra	wal of nomina	tions;	., -		e date and hour f	
	te and time spe the poll shall be		(8) against the	ward to be the d	ate and time during	ıg
,	te and time spe g of votes;	cified in column	(9) against the	ward to be the d	ate and time for the	ne
(h) The play votes;	ace specified in	n column (10) aş	gainst the ward	to be the place	for the counting	of
		SCHEDULE				
Name of Panchayat	Name of ward	designation of the Re- turning Officer (Panchayat)	Place, last date and time for making nominations	for scrutiny of nominations	Place for making scrutiny of nominations	
1	2	3	4	5	6	

Date and hour for withdrawals of nominations		Date and time for counting of votes	Place for counting of votes
7	8	9	10
Place			rict Election Officer of
Date			

Form 3

(see rule 24)

OFFICE OF THE DISTRICT ELECTION OFFICER (PANCHAYAT)

NOTICE OF ELECTION

No	In exercise of powers of powers conferred by r	ule 24 of the Haryana
Panchayat Raj Elect	tion Rules, 1994, I,	
District	Election	Officer
(Panchayat)		•

Do hereby give notice in relation to the election of Sarpanch of Gram Panchayat specified in column (2) of the Schedule hereto:-

- (b) The date and time specified in column (4) against the Gram Panchayat thereof to be the last date and time for making nominations;
- (c) The date and time specified in column (5) against the Gram Panchayat to be the date and time for the scrutiny of nominations;
- (d) The place specified in column (6) against the Gram Panchayat to be the place for making scrutiny of nominations;
- (e) The date and hour specified in column (7) against the Gram Panchayat to be the date and hour for withdrawal of nominations;
- (f) The date and time specified in column (8) against the Gram Panchayat to be the date and time during which the poll shall be taken;
- (g) The date and time specified in column (9) against the Gram Panchayat to be the date and time for the counting of votes;
- (h) The place specified in column (10) against the Gram Panchayat to be the place for the counting of votes;

SCHEDULE

Serial	Name of	Name of	Place, last	Date and time	Place for
number	Gram	designation	date and	for scrutiny of	making
	Panchayat	of the Re-	time for	nominations	scrutiny of
		turning	making		nominations
		Officer	nomi-		
		(Panchayat)	nations		
1	2	3	4	5	6

	Date and time during	Date and time for	Place for counting of
withdrawals of		counting of votes	votes
nominations	taken		
7	8	9	10
*Here Specify the nam	e of Panchayat.		
Place			
1 1400			
			rict Election Officer
		(Panchayat	e) of
Data			
Date			

82 [FORM -4

(rule 26)

NOMINATION PAPER

Name	of Po	st - 3	Sarpanci	n/Panch/	Member, Pa	ancha	yat Samıtı	ı/Member, Z	ila Parishad	. (mark tick)
Name		o	f	the	Gram	ı	Panch	nayat/Pancha	yat	Samiti/Zila
Parisha	ad									
Ward	No	(for	Panch,	Gram	Panchayat	and	Member	Panchayat	Samiti/Zil	a Parishad)
Name o	of car	ndida	te							
Father'	's or I	Husba	and's na	me						
Age				_Occu	pation					
Addres	SS									
Mobile	No.				E-m	nail Id	·			
Numbe	er of l	Elect	ion cont	ested ea	rlier, if any					
Where	the c	andic	late is a	member	of the Sche	duled	Caste/ Ba	nckward Clas	ss-A, the par	rticular caste
								roll pertai		
·				·						

DECLARATION BY CANDIDATE

I hereby declare that I have nominated myself as a candidate for the election of Sarpanch/Panch/Member, Panchayat Samiti/Member Zila Parishad.

I further declare that I have not incurred any of the disqualifications, laid down as under and in section 175 of the Haryana Panchayati Raj Act, 1994 (11 of 1994).

No person shall be a Sarpanch or a Panch of a Gram Panchayat or a member of a Panchayat Samiti or Zila Parishad or continue as such who-

- (a) has, whether before or after the commencement of the Act, been convicted,-
 - (i) of an offence under the Protection of Civil Rights Act, 1955 (Central Act 22 of 1955), unless a period of five years, or such lesser period as the Government may allow in any particular case, has elapsed since his conviction; or

-

⁸² Substituted vide notification No. S.O.79/HA. 11/1994/S.209/2022 dated 04.10.2022.

- (ii) of any other offence and been sentenced to imprisonment for not less than six months, unless a period of five years, or such lesser period as the Government may allow in any particular case, has elapsed since his release; or (
- b) has been abjudged by a competent Court to be of unsound mind; or
- (c) has been abjudicated an insolvent and has not obtained his discharge; or
- (d) has been removed from any office held by him in a Gram Panchayat, Panchayat Samiti or Zila Parishad under any provision of the Act or in a Gram Panchayat, Panchayat Samiti or Zila Parishad before the commencement of the Act under the Punjab Gram Panchayat Act, 1952 (4 of 1953) and Punjab Panchayat Samiti Act, 1961 (3 of 1961), and a period of five years has not elapsed from the date of such removal, unless he has, by an order of the Government notified in the Official Gazette been relieved from the dis-qualifications arising on account of such removal from office; or
- (e) has been disqualified from holding office under any provision of the Act and period for which he was so disqualified has not elapsed; or
- (f) holds any salaried office or office of profit in any Gram Panachayat, Panchayat Samiti or Zila Parishad;
- (g) has directly or indirectly, by himself or his partner any share or interest in any work done by order of the Gram Panchayat, Panchayat Samiti or Zila Parishad;
- (h) has directly or indirectly, by himself or his partner share or interest in any transaction of money advanced or borrowed from any officer or servant or any Gram Panchayat; or
- (i) fails to pay any arrears of any kind due by him to the Gram Panchayat, Panchayat Samiti or Zila Parishad or any Gram Panchayat, Panchayat Samiti or Zila Parishad subordinate thereto or any sum recoverable from him in accordance with the provisions of the Act, within three months after a special notice in accordance with the rules made in this behalf has been served upon him;
- (j) is servant of Government or a servant of any Local Authority; or
- (k) has voluntarily acquired the citizenship of a Foreign State or is under any acknowledgement of allegiance or adherence to a Foreign State; or
- (l) is disqualified under any other provision of this Act and the period for which he was so disqualified has not elapsed; or

- (m) is a tenant or lessee holding a lease under the Gram Panchayat, Panchayat Samiti or Zila Parishad or is in arrears of rent of any lease or tenancy held under the Gram Panchayat, Panchayat Samiti or Zila Parishad; or
- (n) is or has been during the period of one year preceding the date of election, in unauthorized possession of land or other immovable property belonging to the Gram Panchayat, Panchayat Samiti or Zila Parishad; or
- (o) being a Sarpanch or Panch or a member of Panchayat Samiti or a Zila Parishad has cash in hand in excess of that permitted under the rules and does not deposit the same alongwith interest at the rate of twenty one percentum per year in pursuance of a general or special order of the prescribed authority within the time specified by it; or
- (p) being a Sarpanch or Panch or a Chairman, Vice-Chairman or Member, President or vice President or member of Panchayat Samiti or Zila Parishad has in his custody prescribed records and registers and other property belonging to, or vested in, Gram Panchayat, Panchayat Samiti or Zila Parishad and does not hand over the same in pursuance of a general or special order of the prescribed authority within the time specified in the order;
- (q) admits the claim against Gram Panchayat without proper authorization in this regard;
- (r) furnishes a false caste certificate at the time of filing nomination:

Provided that the disqualifications under clauses (q) and (r) shall be for a period of six years.

- Explanation 1.- A person shall not be disqualified under clause (g) for membership of a Gram Panchayat, Panchayat Samiti or Zila Parishad by reason only of such person
 - (a) having share in any joint stock company or a share or interest in any society registered under any law for the time being in force which shall contract with or be employed by or on behalf of Gram Panchayat, Panchayat Samiti or Zila Parishad; or
 - (b) having a share or interest in any newspaper in which any advertisement relating to the affairs of a Gram Panchayat, Panchayat Samiti or Zila Parishad may be inserted; or
 - (c) holding a debenture or being otherwise concerned in any loan raised by or on behalf of any Gram Panchayat, Panchayat Samiti or Zila Parishad; or

- (d) being professionally engaged on behalf of any Gram Panchayat, Panchayat Samiti or Zila Parishad as a Legal Practitioner; or
- (e) having any share or interest in any lease of immovable property in which the amount of rent has been approved by the Gram Panchayat, Panchayat Samiti or Zila Parishad in its own case or in any sale or purchase of immovable property or in any agreement for such lease, sale or purchase; or
- (f) Having a share or interest in the occasional sale to the Gram Panchayat, Panchayat Samiti or Zila Parishad of any article in which he regularly trades or in the purchase from the Gram Panchayat of any article to a value in either case not exceeding in any year one thousand rupees.

Explanation 2.- A person shall not be deemed to be disqualified if he has paid the arrears or the sum referred to in clause (i) of this sub-section prior to the day prescribed for the nomination of ca

candidates.		. 1
	Signature	e of Candidate
DECLARARTI	ION BY A CANDIDATE WHO IS A MEM CASTE/BACKWARD CLASSES	
	declare that I am a member of theeduled Caste/Backward Classes (A) in the St	
Date	Sig	gnature of Candidate
	(to be filled in by Returning Offi	icer)
	CERTIFICATE OF DELIVER	RY
Serial No		
This nomination	n namer was delivered to	ma at my office at

		(CERTIF	ICATE OF D	ELIVE	ERY			
Serial	No								
This	nomination	paper	was	delivered	to	me	at	my	office
					(date a	nd hour).		
Date					S	ignatur	e of Re	eturning	Officer

CERTIFICATE OF SCRUTINY

I have scrutinized the e	ligibility of the candidate and find that he/she is qualified to stand
for election, and I, therefore, ac	except the nomination
I have scrutinized this is	nformation and reject it for the following reasons.
Date	Signature of Officer Scrutinising the nomination paper.
Date Signature of Officer Scrutinising the nomination paper. The election symbol assigned to the candidate is	
	Signature of Returning Officer 1

⁸³["FORM 4-A

(see rule 26(3) and 27)

Please affix your recent passport size photograph here

	•	•	_	with nomination paper before the Ret	_
	•	•	i/Zila Parishad	Ward	Block
District					
				PART-A	
1				\mathcal{E}	
_				ereby solemnly affirm and state on oat	` 1
(1)	part	n a candidate set y)/**am contesting trike out whichever	as an Independ		(**name of the political
(2)					
(3)	My any) is/ar (i) (ii) (iii)	contact telephone n ise	umber(s) is/are	and my so and my so (PAN) and status of filing of Income	and my e-mail ID (if cial media account(s) (if any)
Ser Nu	ial mber.	Names	PAN	The financial year for which the last Income-Tax return has been filed	Total income shown in Income-Tax return (in Rs.)
1		Self			
2		Spouse			
3		Dependent-1			
4		Dependent-2			
5		Dependent-3			

NOT APPLICABLE against alternative (ii) below)

I declare that there is no pending criminal case against me.

(Tick this alternative if there is no criminal case pending against the candidate and write

(5) Pending criminal cases:

(i)

⁸³ Substituted vide notification No. S.O.75/HA. 11/1994/S.209/2022 dated 20.09.2022.

(ii) The following criminal cases are pending against me:
(if there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the table below)

TABLE

(a)	First Information Report		
	Number. with name and address		
	of Police Station concerned		
(b)	Case Number. with Name of the		
	Court		
(c)	Section(s) of concerned		
	Acts/codes involved (give		
	Number. of the Section		
	of Indian Penal		
	Code, etc.).		
(d)	Brief description of offence		
(e)	Whether charges have been		
	framed (mention YES or NO)		
(f)	If answer against (e) above is		
	YES then give the date on		
	which charges were framed		
(g)	Whether any		
(0)	appeal/application for revision		
	has been filed against the		
	proceedings (Mention YES or		
	NO)		

- (6) Cases of conviction:
 - (i) I declare that I have not been convicted for any criminal offence.
 (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below:(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)

TABLE

(a)	Case Number.		
(b)	Name of the Court		
(c)	Sections of Acts/ Codes involved		

	(give Number. of the		
	Section, e.g.		
	Sectionof IPC,		
	etc.).		
(d)	Brief description of		
	offence for which		
	convicted		
(e)	Dates of orders of		
	conviction		
(f)	Punishment imposed		
(g)	Whether any appeal		
	has been filed against		
	conviction order		
	(Mention YES or NO)		
(h)	If answer to (g) above		
	is YES , give details		
	and present status of		
	appeal		

I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).
 [Candidates to whom this Item is not applicable should clearly write **NOT APPLICABLE** in view of entries in 5(i) and 6(i), above]

Note:

- 1. Details should be entered clearly and legibly in **BOLD** letters
- 2. Details to be given separately for each case under different columns against each item.
- 3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added, if required.
- 5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's Judgment in W.P (C) No. 536 of 2011.
- (8) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

- Note:1. Assets in joint name indicating the extent of joint ownership shall also have to be given.
- Note:2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given.
- Note:3. Value of Bonds/Shares/Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note:4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note:5. Details including amount is to be given separately in respect of each investment

Serial	Description	Self	Spouse	Dependent- 1	Dependent- 2	Dependent- 3
Number	0.1.1.1					
(i) (ii)	Cash in hand Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with financial Institutions, Non- Banking financial Companies and Cooperative societies and					
	the amount in each such deposit.					
(iii)	Details of investment in Bonds, debentures / shares and units in companies/mutual funds and others and the amount.					
(iv)	Details of investment in National Savings Scheme, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount.					
(v)	Personal loans/ advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.					
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount).					

(vii)	Jewellery, bullion and	
	valuable thing(s) (give	
	details of weight and	
	value).	
(viii)	Any other assets such as	
	value of claims/	
	Interest.	
(ix)	Gross Total Value	

B. <u>Details of Immovable Assets</u>:

Note:1. Properties in joint ownership indicating the extent of joint ownership shall also have to be indicated.

Note:2. Each land or building or apartment should be mentioned separately in this format.

Serial Number	Description	Self	Spouse	Dependent- 1	Dependent- 2	Dependent- 3
(i)	Agricultural Land Location(s) Survey number(s)					
	Area (total measurement in acres)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self acquired property					
	Cost of land (in case of purchase) at the time of purchase					
	Any investment on the land by way of development, construction etc.					
	Approximate current market value					
(ii)	Non-Agricultural Land: Location(s) Survey number(s)					
	Area (total measurement in sq.ft.)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self-acquired property					

			1	ı	
	Cost of land (in case of				
	purchase) at the time of				
	purchase				
	Any investment on the				
	land by way of				
	development,				
	construction etc.				
	Approximate current				
	market value				
(iii)	Commercial buildings				
	(including apartments)				
	-Location(s)				
	-Survey number(s)				
	Area (total measurement in				
	sq.ft.)				
	Built-up Area (total				
	measurement in sq. ft.)				
	Whether inherited				
	property (Yes or No)				
	Date of purchase in case				
	of self-acquired property				
	Cost of property (in case				
	of purchase) at the time				
	of purchase				
	Any investment on the				
	property by way of				
	development, construction				
	etc.				
	Approximate current				
	market value				
(iv)	Residential Buildings				
	(including apartments):				
	-Location(s)-Survey				
	-number(s)				
	Area (total measurement in				
	sq. ft.)				
	Built up area (Total				
	measurement in sq.ft.)				
	Whether inherited				
	property (Yes or No)				
	Date of purchase in case				
	of self-acquired property				
	Cost of property (in case				
	of purchase) at the time				
	of purchase				
	or purchase				

	Any investment on the			
	land by way of			
	development, construction			
	etc.			
	Approximate current market value			
(v)	Others (such as interest in property)			
(vi)	Total of current market value of (i) to (v) above			

(9) I give herein below the details of liabilities/dues to public financial institutions and government :-(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

Serial	Description	Self	Spouse	Dependent- 1	Dependent- 2	Dependent- 3
Number						
(i)	Loan or dues to					
	Bank/financial					
	institution(s) Name of the					
	Bank or financial					
	institution, Amount					
	outstanding, Nature of					
	Loan					
	Loan or dues to any Other					
	individuals/ entity other					
	than mentioned above					
	Name(s), Amount					
	outstanding, Nature of					
	loan					
	Any other liability					
	Grand total of liabilities					
(ii)	Government dues: Dues	(A) Has	s the Deponer	nt been in occupation	on of	YES/NO
	to departments dealing	acc	ommodation	provided by the Go	overnment at any	(Please tick the
	with government	tim	e during the l	ast ten years before	the date of	appropriate
	accommodation	not	ification of th	e current election?		alternative)
		(B) If a				
		dec	laration may	be furnished name	ly:	
		(i)	The ad	dress of the Govern	nment	
			accomn	nodation:		
		(ii)		n respect of above		
				ment accommodati	on, towards-	
			(a) Re			
				ectricity charges:		
			(c) Wa	iter charges; and		

(iii)	(d) Telephone charges as on					
	transport (including aircrafts and helicopter	rs)				
(iv)	Income tax dues					
		Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(v)	GST Dues					
(vi)	Panchayat/Property tax dues	(
(vii)	Any other dues					
(viii)	Grand total of all Government dues					
(ix)	Whether any other liabilities are in dispute if so, mention the amount involved and t authority before which is pending.	he				
(10) 11)	Details of profession or occ (a) Self (b) Spouse Details of Sources of Incom (a) Self (b) Spouse	ne:				
12)	 (c) Source of income, if a Contracts with appropriate (a) Details of contracts en (b) Details of contracts en (c) Details of contracts en (d) Details of contracts en 	Government and any p tered into by the candi tered into by spouse tered into by dependen	date	 	ch the candidate (or spouse
	or dependents have interest of contracts en	erest				_

(13)	N	My educational qualificat	ion is	as unde	er:-					
	c	Give details of higher ertificate/diploma/degree he course was completed	cour	se, nan	ne of the Sch					
(14)	A	Abstract of the details giv	en in (PART-B 13) of Part-A	:				
1.	,	Name of the candida	Name of the candidate							
2.		Full postal address								
3.	,	Ward No. and Name Council/Committee	Ward No. and Name of the Municipal Council/Committee							
4.		_	Name of the political party which put up the candidate (otherwise write 'Independent')							
5.		Total number of pen-	Total number of pending criminal cases							
6.	,	Total Number of cas	Total Number of cases in which convicted							
7.	,		PAN No. of				Year for which last income Tax return filed Total income shown			al income shown
		Candidate								
		Spouse								
		Dependents								
8.	,	Details of Assets and	l Liab	ilities i	n Rupees					
		Description	Self		Spouse	Depe	endent-I	Dependent-	II	Dependent-III
A		Moveable Assets (Total value)								
В		Immovable Assets								
	(i)	Purchase Price of self-acquired immovable property								

(f) Details of contracts entered into by private companies in which candidate or spouse or dependents

partners

have share.....

(ii	Development/ construction cost of immovable property after purchase (if applicable)					
(ii	i) Approximate Current market price of-					
	(a) self-acquired assets (Total Value)					
	(b) inherited assets (Total Value)					
9.	Liabilities					
((i) Government dues (Total)					
((ii) Loans from Bank, Financial Institutions and others (Total)					
10.	Liabilities that are under dispute					
((i) Government dues (Total)					
(i	Loans from Banks, Financial Institutions and others (Total)					
11.	Highest educational of (Give details of higher certificate/diploma/d course was complete	est School/ U egree course,	Iniversity educ	cation mentioning	the full form of the	

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b)	I, my spouse or my dependents do not have any assets or liabilities, other than those mentioned in items 8 and 9 of Part A and items 8, 9 and 10 of Part B above.
Verified at	this theday of,

DEPONENT

- Note: 1. Affidavit/declaration should be filed before 3.00 PM on the day of filing nomination.
- In the case of a candidate contesting the election of a member of Panchayat Samiti and Zilla Parishad, the Note: 2. oath should be taken before a Magistrate of the First Class or a Notary Public or an Oath Commissioner appointed by the High Court or a Sub-Divisional Officer (Civil/Tehsildar/Naib Tehsildar ((to whom the powers of an executive magistrate has been given) having jurisdiction over the area.
- Note: 3. In the case of a candidate contesting for the post of Panch and Sarpanch of Gram Panchayat, the information shall have to be prepared by him on a plain paper.
- Note: 4. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" or "Not Known", as the case may be, should be mentioned.
- Note: 5. The Affidavit should be either typed or written legibly and neatly.".

⁸⁴ ["FORM 4-B

[see rule 26(4) and 27]

Affidavit to be filed by the candidate alongwith nomination paper and Form 4-A before the

Returni	ng Offi	cer for election(Name of the Gram						
-		anchayat Samiti/Zila Prishad, Ward No, Block, District						
Aged		son/daughter/wife of						
(1)		a candidate setup by(Name of the political party) /am contesting as an bendent candidate. (strike out whichever is not applicable)						
(2)	Panc	My name is enrolled in						
(3)	-	My contact/ telephone number(s) is/are and my e-mail id (if any) is						
(4)		That I have not incurred any of the following disqualifications, as laid down under section 175 of the Haryana Panchayti Raj Act, 1994:-						
	(a)	I have not been convicted and charges have not been framed against me in a criminal case for an offence punishable with imprisonment for not less than ten years.						
	(b)	I have not failed to pay any arrears of any kind due to me to any Primary Agriculture Co-operative Society, District Central Co-operative Bank and District Primary Co-operative Agriculture Rural Development Bank. No dues certificate(s) from the said institution(s) is/are enclosed.						
	(c)	(c) I have not failed to pay arrears of electricity bills. No dues certificate from the concerned Power Utility is enclosed.						
	(d)	I have passed matriculation examination or its equivalent examination from a recognized institution/ board. or I have passed the middle class. (In case of a woman candidate or a candidate belonging to Scheduled Caste) or I have passed the 5th class. (In case of a women candidate belonging to Schedule						

 $^{^{84}}$ Inserted vide notification No. ECA-1/2015/792 dated 15.09.2015.

Caste contesting election for the post of Panch) A true attested copy of certificate issued by the concerned Institution/Board is enclosed.

(e) I have a functional toilet at the place of my residence.

DEPONENT

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from.

DEPONENT

- Note: 1. Affidavit/Declaration should be filed latest by 3.00 PM on the last day of filing nominations.
- Note: 2. In case of a candidate seeking to contest the elections of Member Panchayat Samiti and Zila Parishad, shall have to submit an affidavit sworn before the First Class Magistrate or a Notary Public or a Commissioner of Oath appointed by the High Court or before the Sub-Divisional Officer (Civil)/ Tehsildar/Naib Tehsildar (conferred with the powers of Executive Magistrate) having jurisdiction to the area.
- Note: 3. In case of candidate seeking to contest the election of the seat of Panch and Sarpanch of Gram Panchayat, shall have to furnish the information on a plain paper.
- Note: 4. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned,
- Note: 5. The Affidavit/Declaration should be either typed or written legibly and neatly.]

(see rule 26)

NOTICE OF WITHRAWAL OF CANDIDATURE

Election no	
*Ward no	of Zila Parishad
*Ward no	of Panchayat Samiti
*Sarpanch of Gram Panchayat	
*Ward No	of Gram Panchayat
The Returning Officer.	
I,	Father's Husband's Name
A candidate validly nominated candidature.	at the above election do hereby give notice that I withdraw my
Place	••••
	Signature of validly nominated candidate.
Date	
This notice was delivered	d to me at my office at
(hour)	
on	(date)by(name)
The candidate/candidate's agent	•
Date	
	•••••
	Returning Officer (Panchayat)

^{*}Strike out which is not applicable.

RECEIPT FOR NOTICE OR WITHDRAWAL

(to be handed over to the person delivering the notice)

The notice of withdrawal of candidature by	
A validly nominated candidate at the election to candidate/candidate's selection agent at my office at	•
(hour)on	(date).
Date	
	Returning officer (Panchayat)

LIST OF CONTESTING CANDIDATES								
ELECTION TO THE PANCH OF GRAM PANCHAYAT								
FROM WARD	NO							
Serial number	Name of candidate	Address of candidate	Symbol allotted					
(1)	(2)	(3)	(4)					
1								
2								
(1) 1 2 3 4								
4								
Etc.								
Place								
Date Returning officer(Pancha								

LECTION TO THE SARPANCH OF GRAM PANCHAYAT
IST OF CONTESTING CANDIDATES

Serial number	Name of candidate	Address of candidate	Symbol allotted
(1)	(2)	(3)	(4)
1			
2			
3			
4			
Etc.			

Place	
Date	Returning officer (Panchayat)

	LIST OF CON	TESTIN	NG CANDIDAT	ES	• • • • • • •	• • • • • • • •	• • • • • • • • • • • • • • • • • • • •	• • • • • • • • •
			· · · · · · · · · · · · · · · · · · ·	PANCHAYAT PANCAYA			FROM	WARD
Serial 1	number	Name	of candidate	Address of cand	idate	Symb	ol allotted	
(1)		(2)		(3)		(4)		
(1) 1 2 3 4								
2								
3								
4								
Etc.								
Place								
Date		• • • • • • • • • • • • • • • • • • • •			Retu	ırning	officer (Par	nchayat)

LIST OF CONTESTING CANDIDATES								
ELECTION OF MEMBER, ZILA PARISHAD								
FROM WARD	NO							
Serial number	Name of candidate	Address of candidate	Symbol allotted					
(1)	(2)	(3)	(4)					
1								
2 3								
3								
4								
Etc.								
Place								
Date	urning officer (Panchayat)							

(see sub-rule (1) of rule 35)

FORM OF APPOINTMENT OF ELECTION AGENT

I,	A	candidate	for	election	of
*Panch from ward No					
*Sarpanch, Gram Panchayat					
*Member of Zila Parishad from Ward No					
To be held on			herel	y appoint	
Shri				as m	ıy
(Name of agent)					
Election agent from this date at the above election.					
Place					
Date	Sig	nature of Car	ndidate	e	
I accept the above appointment.					
Place					
Date	Sig	nature of Ele	ection A	Agent	
Approved					
Place					
Date	Signa	ture of Retur	ning o	fficer	
		(Panchay	yat)		

^{*}Strike out which is not applicable

(see sub-rule (1) of rule 35)

LIST OF CHALLENGED VOTES

Particul	lars of Challer	nged votes during	the election to						
	*Panch of Gram PanchayatWard No								
	*Sarpanch, Gram Panchayat								
	*Member, Panchayat Samiti from Ward No								
	of Panchayat Samiti								
	Member of Z	ila Parishad from V	Ward No	• • • • • • • • • • • • • • • • • • • •					
	Polling station	n No	Place						
	Serial number	Name of voter	Serial number in voter list	Name of village to which voters list pertains	Signature or thumb impression of the person Challenged				
((1)	(2)	(3)	(4)	(5)				
	Address of	Name of identifier if any		Order of	\mathcal{L}				
	the person challenged	identifier, if any	challenger	presiding officer	challenger on receiving refund of deposit				
((6)	(7)	(8)	(9)	(10)				
					Place				
		••		•••••	•••••				
Date				Signature of Presi	ding Officer				

^{*}Strike out which is not applicable

(see rule 53)

TENDERED VOTERLIST

Election to-									
*Pan	*Panch of Gram PanchayatWard No								
*Sar	*Sarpanch, Gram Panchayat								
*Me	*Member, Panchayat Samiti from Ward No								
of Pa	of Panchayat Samiti								
Mem	nber of Zila P	arishad		from Wa	rd No				
Polli	ng station No		I	Place					
Serial number	Name of voter	Serial number in voter list	Name of village to which voters list pertains	Serial no of tendered ballot paper	Serial no. of ballot paper issued to the person who has already voted	Signature or thumb impression of the voter			
(1)	(2)	(3)	(4)	(5)	(6)	(7)			
				Signatu	re of Presidin	g Officer			

(see rule 56)

BALLOT PAPER ACCOUT

Electi	on to-							
	*Panch of Gram Panchayat	Wa	rd No					
	*Sarpanch, Gram Panchayat							
	*Member, Panchayat Samiti from Ward	1 No						
	Member of Zila Parishad from Ward No	0						
	Polling station No							
		Serial nos.	Total no.					
		(1)	(2)					
1	Number of ballot paper received by							
	the presiding Officer at the polling							
	Station							
2	Number of ballot paper issued to							
	voters							
3	Number of unused ballot paper							
	returned							
4	Number of Ballot papers Cancelled							
5	Number of tendered ballot papers used							
6	Number of ballot papers in boxes							
Place.								
Date.		Signature of	f Presiding Officer					
	· · · · · · · · · · · · · · · · · · ·							

Form 14 (see sub-rule (2) of rule 66)

Gram Panchayat	from wa	ard no		
Polling station no	Plac	ce		
Serial number	Name of c	andidate	Number of valid votes cast in	_]
			favor of the candidate	
(1)	(2)		(3)	-
_]
() –				
(a) Total number of V				
(b) Total number of F(c) Total votes polled	=			
(c) Total Votes police	•			
Place				
riace				
Date	• • • • • • • • • • • • • • • • • • • •	Returning	Officer (Panchayat)/ officer	
		Auth	orized b Returning officer	
			(Panchavat)	

(see sub-rule (2) of rule 66)

COUNTING OF	VOTERS FOR SARPANCH OF V	TLLAGE
COUNTING OF	VOILISTON SANGANCITOR V	ILLAGE

	PAI	RT-1	
Polling station no			
Serial number of ward in	clude		
Place			
Serial number	Name of	candidate	Number of valid votes in favor of the candidate
(1)	(2)		(3)
a) Total number of	valid votes		
b) Total number of	•		
c) Total number vo	tes polled		
Place			
Date	•••••	Returning (Officer (Panchayat)/ officer
		Author	rized by Returning officer
		(I	Panchayat)

PART-II

Serial		Vote cast in far	total		
number	candidate	Polling station No.1	Polling station No.2	Polling station No.3	
(1)	(2)	(3)	(4)	(5)	(6)

(a) Total number of valid votes in village(b) Total number of Reject votes in village_(c) Total number votes polled in village	
Place	
Date	Returning Officer (Panchayat)/ officer
	Authorized by Returning officer
	(Panchayat

(see sub-rule (2) of rule 66)

	D 1 D 2 1	
	PART-1	
Polling station no		
Serial number of ward include	de in polling station	
Serial number	Name of candidate	Number of valid votes in favor of the candidate
(1)	(2)	(3)
Total number of valiTotal number of Rej	ant viotos	
	ect votes	
 Total number of Rej (c) Total number votes p 	ect votes	
Total number of Rej (c) Total number votes p Place	ect votes	
Total number of Rej (c) Total number votes p Place	ect votes polled Return	
Total number of Rej (c) Total number votes p Place	ect votes polled Return	ning Officer (Panchayat)/ officer

PART-II

Serial number	Name candidate	of		Valid Votes secured by candidate Polling station number					
			1	2	3	4	5		
(1)	(2)		(3)					(4)	

 Total number of valid votes 	
• Total number of Reject votes	
Total number votes polled	
Place	
Date	Returning Officer (Panchayat)/ officer
	Authorized by Returning officer
	(Panchayat

(see sub-rule (2) of rule 66)

	OPART-1					
Polling station no						
Serial number	Name of candid		favour of	of valid v	te	in
(1)	(2)		(3)			
(a) Total number of	of valid votes					
(b)Total number o	f Reject votes					
(c)Total number v	otes polling station					
	Re	turning Office	er (Panchay	at)/ officer		
		Authori	zed by Retu	ırning officer	•	
		(Pa	nchavat)			

PART-II

Serial number	Name of candidate	Valid Votes secured by candidate in various polling station within the Panchayat Samiti	Total number of valid votes
(1)	(2)	(3)	(4)

a.	Total number of valid votes		_
b.	Total number of Reject votes _		_
c.	Total number votes polled		
		Returning Officer (Pancl	hayat)/ officer
		Authorized by Retu	rning officer
		(Panchayat	

PART-III

Serial number	Name o candidate		Number of Votes secured by candidate in polling station situated in various Panchayat Samitis				
		Panchayat Samiti	Panchayat Samiti	Panchayat Samiti			
(1)	(2)	(3)	(4)	(5)	(6)		

a.	Total number of valid votes	

c. Total number votes polled

b. Total number of Reject votes _____

Place	
Date	Returning Officer (Panchayat)/ officer
	Authorized by Returning officer
	(Panchayat

In concerned work of Zila Parishad _____

(see clause (a) of sub -rule (1) of rule 70)

FORM OF RETURN OF ELECTION OF PANCH

GRAM PANCHAYAT_____

	Election for Panch from w	ard No
Serial number	Name of candida	te Number of valid votes cast in favor of the candidate
(1)	(2)	
Total number of v	valid votes	
Total number of i	invalid votes	
Total number of p	polled votes	
(name)		
Has been duly ele	ected as Panch.	
	Ret	urning Officer (Panchayat)/ officer
		Authorized by Returning officer
		(Panchayat)
Dated the	day of	20

(see clause (a) of sub -rule (1) of rule 70)

FORM OF RETURN OF ELECTION OF SARPANCH

GRAM PANCHAYAT_____

	Election	for Sa	rpanch				
Serial number	Name of candidate	Number of Votes cast in favour of candidate in polling station no.					Total number of valid votes
		1	2	3	4	5	
(1)	(2)			(3)			(4)
1	I						<u> </u>
2							
3							
4							
5							
6							
7							
8							
Total nu	mber of valid vote	es				_	
Total nu	mber of invalid vo	otes					
Total nu	mber of polled vo	tes					
I declare	e that						
(name)							

Returning Officer (Panchayat)/ officer Authorized by Returning officer Dated the _____day of _____20

Address

Has been duly elected

(see clause (c) of sub -rule (1) of rule 70)

FORM OF RETURN OF ELECTION OF MEMBER OF PANCHAYAT SAMITI

Election of me	mber of Panchay	yat Samiti from V	Ward no		of P	anchayat Samiti
Serial number	Name of candidate	Number of va every candidate				Total number of valid votes
(1)	(2)		(3)			(4)
Total num Total num	ber of polled vo	estes			-	
Address_						
	duly elected		_			
		Re	turning Of	ficer (P	anchayat)	
Dated the		day of		2	0	

(see clause (d) of sub -rule (1) of rule 70)

FORM OF RETURN OF ELECTION OF MEMBER OF ZILA PARISHAD

Election of me	mber of Zila Paı	rishad from W	ard no	of Panchayat Samiti
Serial number	Name of candidate	Number of v	alid Votes cast in fa	avour of every candidate
(1)	(2)		(3)	
Total num		otes		
	hat			
	duly elected			
			Returning Officer (Panchavat)
			Treesing Officer (z antiny acy
Dated the		day of		_20

⁸⁵[Form 22

(see sub -rule (1) of rule 35A)

APPOINTMENT OF POLLING AGENT

Election to-		
*Panch from Ward No	of Gram Panchayat	
*Sarpanch, Gram Panchayat		
*Member of Panchayat Samiti from Ward N	0	
*Member of Zila Parishad, from Ward No		-
I,a candidate/the ele	ection agent of	
Who is a cand appoint(1		
as polling Agent to attend polling station No	at	
Place		
Date	Signature of Ca	ndidate/
	Election	Agent.
I agree to act as such polling Agent.		
Place		
Date	Signature of Po	lling Agent.
Declaration of Polling Agent to be significant	gned before the Presiding Office	er
I hereby declare that at the above ele Rules made there under.	ection I shall not o anything for	bidden by the Act or
	Signature of Po	olling Agent.
Signed before me.		
Place		
Date	Signature of Pre-	siding Officer]

⁸⁵ Added vide notification no. GSR. 64/ H.A. 11/ 94/ S. 209/ 94 dated 04.11.1994.

86[Form 23

(see sub -rule (1) of rule 35B)

APPOINTMENT OF ACUNTING AGENT

Election to-	
*Panch from Ward Noof C	Gram Panchayat
*Sarpanch, Gram Panchayat	
*Member of Panchayat Samiti from Ward No	
*Member of Zila Parishad, from Ward No	
I,a candidate/the election	on agent of Who
is a candidate at the above election do hereby	
	as Counting
Agent (s) to attend counting center No	
Place	
Date	Signature of Candidate/
	Election Agent.
I/We agree to act as such counting Agen	t(s).
Place	
Date	Signature of Counting Agent(s).
Declaration of counting Agent to be sign	ned before the Returning Officer
I/We hereby declare that at the above ele or Rules made there under.	ection I shall not o anything forbidden by the Act
	Signature of Counting Agent.
Signed before me.	
Place	
Date	Signature of Returning Officer (Panchayat).]

 $^{^{86}}$ Added vide notification no. GSR. 64/ H.A. 11/ 94/ S. 209/ 94 dated 04.11.1994.

⁸⁷["FORM 24

[see rule 5321.1

APPLICATION FOR ELECTION DUTY CERTIFICATE

Election to	
Panch of Gram Panchayat	from Ward Number
Sarpanch, Gram Panchayat	
Member of Panchayat Samiti	from Ward Number
Member of Zila Parishad	from Ward Number
То	
The Returning Officer (Panchaya	at),
Ward Number	W. H. D. 1. 1
Gram Panchayat/Panchayat Sarn	nitiaila Parishad
Sir,	
I intend to cast my vote in perso	on at the ensuing election to the above ward. My name is
entered at Serial Number of the voters li	st for the above Ward.
I have been posted on election of	duty at Polling Station Number Polling Station Name of
Ward Number .	
I request that an Election Duty C	Certificate in Form 26 may be issued to enable me to vote
at the polling station where! shall be o	on duty on the polling day. It may be sent to me at the
following address:-	
	XI
	Yours faithfully,
Date	(Applicant's name)

⁸⁷ Inserted vide notification no. S.O.117/H.A. 11/1994/S. 209/2014 dated 21.11.2014.

FORM 25

[see rule53A]

LETTER OF INTIMATION TO RETURNING OFFICER

Election to		
Panch of Gram Panchaya	_ from Ward Number	
Samanch, Gram Panchay	at	_
Member of Panchayat Sa	miti	_ from Ward Number
Member of Zila Parishad		_ from Ward Number
То		
The Returning Of	ficer (Panchayat),	
Ward Number		
Gram Panchayat/l	Panchayat Samiti/'Zila Parishad	
Sir,		
I intend to cast 1	my vote by post at the ensuing election of	Panch/Sarpanch of Gram
Panchayat /Member of Pa	anchayat Samiti /Member of Zila Parishad fro	m Ward Number .
I have been poste	ed on election duty at Polling Station Number	er Polling Station Name of
Ward Number.		
The ballot paper r	may be sent to me at the following address:-	
		-
		-
		Yours faithfully,
Place:		
Date:		

FORM 26

[see rule 53,A]

ELECTION DUTY CERTIFICATE

	Certifie	d th	at _															S	on/I) aı	ugh	ter/	Wi	fe
of									 														is	a
	in the																	voters	lis	st	nu	mbe	er	is
	that by he is en e on duty	titled	l to	vote	e ai	nd a	as s			•									-		_			
											Sig	gna	ture	of	Re	turr	nin	g Off	icer	(P	and	chay	/at)	
													Se	eal										

^{*}Appropriate particulars to be inserted

FORM 27 [see rule 53A]

DECLARATION By VOTER FOR USE OF POSTAL BALLOT PAPER

(This side is to be used only when the voter signs the declaration himself)

Election to	
Panch of Gram Panchayat	from Ward Number
Sarpanch, Gram Panchayat	
Member of Panchayat Samiti	from Ward Number
	from Ward Number
I hereby declare that I am the voter has been issued at the above elect	to whom postal ballot paper bearing serial number ion.
Date	Signature of the Voter Address
The above has been signed in my p	PN OF SIGNATURE resence by (Voter) who is to my satisfaction by sonally known to me.
Signature of the Identifier	Signature of the Attesting Officer,
If any	Designation
Address	Address
	Date
•	en the voter cannot sign himself) whom the postal ballot paper bearing serial number above election.
Date	Signature of Attesting Officer on behalf of Voter Address of Voter

CERTIFICATE

	I hereby certify that —								
(1)	The above named voter is per	sonally known to me/has been identified to my satisfaction							
	by (ide	entifier) who is personally known to me;							
(2)	I am satisfied that the voter is illiterate/suffers from (infirmit								
	is unable to record his vote himself or sign his declaration.								
(3)	I was requested by him to mark the ballot paper and to sign the above declaration on his								
	behalf.; and								
(4)	The ballot paper was marked and the declaration signed by me on his behalf in hi								
	presence and in accordance w	ith his wishes.							
Signa	ature of the Identifier	Signature of the Attesting Officer,							
If an	y	Designation							
Address		Address							

FORM 28

[see rule 53A]

COVER "A"

NOT TO BE OPENED BEFORE COUNTING

m Ward Number
m Ward Number
n Ward Number
n W

FORM 29

see rule 53,41

LARGE COVER "B"

To be used	at election to-	
Panch of G	ram Panchayat	from Ward Number
Sarpanch of	f Gram Panchayat	
Member of	Panchayat Samiti	from Ward Number
Member of	Zila Parishad	from Ward Number
COVER "I	B"	SERVICE UNPAID
Eve	ry Officer under whose care or through	whom a postal ballot paper is sent shall
ensure its de	elivery to the address without delay.	
	ELECTION — IMM	IEDIATE
*Postal Bal	lot Paper for	
Panch of Gr	ram Panchayat	from Ward Number
Sarpanch of	f Gram Panchayat	
Member of	Panchayat Samiti	from Ward Number
Member of	Zila Parishad	from Ward Number
	(NOT TO BE OPENED BEFO	ORE COUNTING)
То		
	The Returning Officer (Panchayat)	
	**	
Signature of	f the Sender	_

^{*}Returning Officer (Panchayat) to insert here the appropriate particulars of the ward.

^{**}Returning Officer (Panchayat) to mention here the full address.

FORM 30]

(see rule 53A)

INSTRUCTION FOR THE GUIDANCE OF VOTERS FOR USE OF POSTAL BALLOT PAPER

Election to	
Panch of Gram Panchayat	from Ward Number
Sarpanch, Gram Panchayat	
Member of Panchayat Samiti	from Ward Number
Member of Zila Parishad	from Ward Number

The persons whose names are printed on the ballot paper sent herewith are candidates at the above election. If you desire to vote you shall record your vote in accordance with the directions given in Part -I below and then follow the instructions detailed in Part -II.

PART 1

DIRECTIONS TO VOTERS

- 1. The number of members **to** be elected is one.
- 2. You have only one vote.
- 3. You must not vote for more than one candidate. If you do so your ballot paper shall be rejected.
- 4. Record the vote by placing clearly a mark opposite the name of the candidate to whom you wish to give that vote.
- 5. The *mark shall be* so placed as to indicate *clearly and* beyond doubt to which candidate you are giving your vote. If the mark is so placed as to make it doubtful to which candidate you have given the vote, that vote shall be invalid.
- 6. Do not put your signature or write any word or make any mark, sign or writing whatsoever on the ballot paper other than the mark which you are required to make thereon in accordance with paragraph 4.
- 7. A voter shall obtain the attestation of his signature on the declaration in Form 27 by a magistrate or a Gazetted Officer, if he is on election duty, by any Gazetted Officer or by the Presiding Officer of the polling station in which he is on election duty.

PART II

INSTRUCTIONS FOR VOTERS

- (a) After you have recorded your vote on the ballot, place the ballot paper in the smaller cover marked "A" sent herewith. Close the cover and secure it by seal or otherwise.
- (b) You have then to sign the declaration in Form 27 also sent herewith in the presence of a Magistrate or any other Officer competent to attest your signature (see direction 7 above). Take the declaration to any such Officer and sign it in his presence after he has been satisfied about your identity. The Officer shall attest your signature and return the declaration to you. You must not show your ballot paper to the Attesting Officer nor tell him how you have voted.
- (c) If you are unable to mark the ballot paper and sign the declaration yourself in the manner indicated above by reason of illiteracy, blindness or other infirmity you are entitled to have your vote marked and the declaration signed on your behalf by any Officer referred to in item (b). Such an Officer shall at your request mark the ballot paper in your presence and in accordance with your wishes. He shall also complete the necessary certificate in this behalf.
- (d) After your declaration has been signed and your signature has been attested in accordance with item (b) or item (c) place the declaration in Form 27 as also the smaller cover marked "A" containing ballot paper, in the larger cover marked "B". After closing the larger cover, sent it to the Returning Officer by post. or by messenger. You have to give your full signature in the space provided on the cover marked "B" No postage stamp need be affixed by you.

(e)	You	must ensure that the cover reaches the Returning Officer (Panchayat) before	**											
		on**												
(f)	Pleas	Please note that:-												
	(i)	If you fail to get your declaration attested or certified in the manner indicated												
		above, your ballot paper shall be rejected; and												
	(ii)	If the cover reaches the Returning Officer (Panchayat) after **	01											
		the** your vote shall not be counted.												

^{*}Appropriate particulars of the election to be inserted.

^{**}Here specify the hour and date fixed for the commencement of counting of votes.",